

Deputy Commissioner office Barnala(E-mail- lfadcbnl@gmail.com)

(LFA Branch)

To

The Registrar,
Hon'ble National Green Tribunal,
New Delhi.

No.....2393...../LFADated...6/8/24.....

Subject:- Status report in the matter of O.A. No. 39 of 2024 titled as Jagsir Singh V/s State of Punjab & Ors.

Reference:- Hon'ble NGT, New Delhi order dated 01.05.2024 in the subject cited application.

Please find enclosed a status report on behalf of Joint Committee in the subject cited application i.e O.A. No. 39 of 2024 titled as Jagsir Singh Vs State of Punjab & Ors for consideration of Hon'ble National Green Tribunal.

DA/ As Above


**Deputy Commissioner
Barnala**

No...../LFA

Dated.....

A copy of the above is forward to all Joint Committee members.

-sd-
**Deputy Commissioner
Barnala**

Subject: Report of Joint Committee constituted vide order dated 01.05.2024 passed by Hon'ble NGT in the matter of O.A. no. 39 of 2024 titled as Jagsir Singh Vs State of Punjab & Ors.

Background

Sh. Jagsir Singh, General Secretary, Campaign Against Corruption Hindustan (Regd.), VPO Aspal Kalan, District Barnala has filed a letter petition before Hon'ble NGT alleging illegal operation of M/s IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Channa, near village Dhaula, Mansa Road, District Barnala. It has been stated that the said unit is located in close proximity to village Dhaula, Handiaya Town, Dhaula Khurd, Kothe Chunha Khurd and Aspal Kalan and discharges untreated waste water into a storm water drain making it unfit for consumption and use by farmers. Further, it is grieved that the industry is discharging toxic water containing chemical through underground bore due to which drinking water in village Dhuala and Fatehgarh Channa has been rendered unfit for consumption and sometimes poisonous black water starts coming out of farmers farm motor causing damage to crop. There is also an allegation of toxic gases constantly being emitted from factory which covers village Dhaula and other villages thereby creating health hazard and miscellaneous material being emanating from industry causing pollution in surrounding villages.

The Hon'ble National Green Tribunal has registered an O.A. bearing no. 39/2024 on basis above petition by the applicant. The matter was listed before Tribunal on 01.05.2024 and the following were impleaded as respondents:

1. Punjab Pollution Control Board (PPCB), through its Member Secretary
2. Ministry of Environment, Forest and Climate Change, Regional Office (NZ), Chandigarh.
3. District Magistrate, Barnala
4. Central Pollution Control Board (CPCB), through its Member Secretary
5. IOL Chemicals and Pharmaceuticals Limited through its Administrative Head, Fatehgarh Chhanna- Near Village Dhaula, Mansa Road, District Barnala, Punjab.

Further, Hon'ble NGT vide said orders had constituted a Joint Committee comprising of the representative of the Member Secretary, CPCB, District Magistrate Barnala and Member Secretary, PPCB. The District Magistrate, Barnala was designated as nodal agency. The Joint Committee was directed to visit the site, ascertain correct position and truthfulness of allegation relating to violation of environmental norms by project proponent, collect and analyze air and water samples from discharge of the unit & submit the action taken report within six weeks.

Composition of Joint Committee

Central Pollution Control Board has nominated Sh. J.P. Meena, Scientist 'D', Regional Directorate, Chandigarh to represent CPCB in the Joint Committee vide letter no. CPCB/RD-CHD/Court Case/229/2022 dated 14.05.2024. A copy of letter no. CPCB/RD-CHD/Court Case/229/2022 dated 14.05.2024 is enclosed as **Annexure-A**.

The Punjab Pollution Control Board vide Board's letter no. 831-34 dated 06.06.2024 has constituted a team of following officers in the Joint Committee:

1. Er. Guneet Sethi, Environmental Engineer, PPCB, Regional Office, Sangrur
2. Er. Rohit Singla, Environmental Engineer, PPCB, Regional Office, Patiala
3. Er. Surinder, Assistant Environmental Engineer, PPCB, Regional Office, Patiala
4. Sh. Charan Singh, Assistant Scientific Officer, PPCB, Water Lab, Patiala

A copy of Board's letter no. 831-34 dated 06.06.2024 is enclosed as **Annexure-B**.

Jagsir Singh

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The District Magistrate, Barnala vide her office order no. 3/ LFA dated 12.06.2024 has nominated Additional Deputy Commissioner (G), Barnala to represent District Administration in the Joint Committee. Also Chief Agricultural Officer, Barnala and Senior Medical officer, Barnala were made part of the said committee in-order to study and procure report regarding impact on crops and human health in the vicinity of the said unit, respectively. An English translated copy of DM order no. 3/ LFA dated 12.06.2024 is enclosed as **Annexure- C**.

Details of visit carried out by Joint Committee on 12.06.2024

The Joint Committee earlier had planned to visit the site of M/s IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Channa, near village Dhaula, Mansa Road, District Barnala on 11.06.2024 which was later postponed to 12.06.2024 due to administrative reasons. The observations made by Joint Committee during visit on 12.06.2024 are as under:

1. The industry was operational and engaged in various activities involving manufacturing of pharmaceuticals and chemicals. General detail of the industry regarding quantity of raw material, production capacity, land area etc. is enclosed as **Annexure-D**.
2. The industry has installed 2 no. bore-wells for abstraction of ground water and also has provision to utilize canal water to meet fresh water requirement for industrial as well as domestic purposes. Electro-magnetic flow meters (EMF) have been installed at both the sources of fresh water intake. As per record, canal water is the major source of fresh water consumption fulfilling water intake requirement in manufacturing process whereas bore-wells are primarily being used for domestic processes.
3. During visit, ground water samples were collected from both the borewells installed inside industrial premises. The team also collected ground water samples from borewells installed in villages as mentioned in the complaint namely Dhanaula Khurd (@ 3.0 Km from unit) , Handiaya town (@ 3.2 Km from unit) , Kothe Chunga (@ 3.1 Km from unit), Dhaula (@ 3.9 Km from unit), Fatehgarh Channa (@ 1.9Km from unit), Aspal Kalan (@ 11.2Km from unit). All the samples got analyzed from Water Lab, PPCB, Head office, Patiala. Results of which are enclosed at **Annexure-E**.
4. Trade effluent generated from manufacturing process is bifurcated into two streams i.e High TDS and Low TDS for applying specific method of treatment. The details regarding treatment facility provided for each stream is under:

A. High TDS/COD effluent stream:

The facility provided for treatment of high TDS effluent stream comprises of *Collection Tank → Pre-treatment → 4-Stage Effect Multiple Effect Evaporator (MEE) of capacity 200 KLD → Agitated Thin Film Dryer (ATFD)*.

EMF meter has been provided at collection tank for recording quantity of high TDS effluent generation. As per log book maintained by the industry appox. 122 KLD (average of past two months) of high TDS effluent stream is generated from the process. EMF meter has also been provided at MEE condensate. Appox. 93KL D of MEE condensate and ATFD distillate is generated from the process which is transferred to ETP equalization tank for further treatment. Agitated Thin Film Dryer solids @ 2345 Kg/day (appox.) were stored in HDPE bags for disposal to TSDF.

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B. Low TDS/COD effluent stream:

- i. The industry has installed EMF meter at ETP inlet for recording quantity of low TDS effluent collection in equalization tank. Low TDS stream comprises effluent generated from process, washing section, boiler blow down, scrubbing and ATFD distillate etc. As per log book, appox 617 KLD (average of past two months) of low TDS effluent stream is generated and subjected to ETP of capacity @ 1 MLD comprising of physico-chemical treatment followed by biological treatment and finally tertiary treatment is imparted.
- ii. The components of ETP are as under:

Equalization Tank → Flocculation Tank → Clari-flocculator → Pre-Settling Tank → Buffer Tank → Anaerobic Hybrid Reactor (AHR) → Parallel two Aeration System-I (MBBR Aeration Tank + Diffused Aeration Tank) → Parallel Two Clarifiers → Extended Aeration Tank -II (AT-II) → Clarifier-2 (C-2) → Clear Water Tank → Filtration System (3 no. Sand Filter and 3 no. Carbon Filter) → Dissolved Air Flotation (DAF 1000 KLD) → R.O. (Hybrid 2 stages R.O. of 800 KLD capacity). EMF meter has been installed at pipeline carrying RO reject. As per log book, RO reject @ 142 KLD (avg of past two months) is subject to 4 stage MEE of capacity 200 KLD. MEE concentrate is fed to Agitated Thin Film Dryer (ATFD) for further concentration and ATFD dried salt @. 3190 Kg/day is collected in HDPE bags and stored in hazardous waste storage room further periodically sent to TSDF for final disposal. EMF meter has been installed at pipeline carrying RO reject. As per log book, RO permeate @ 570 KLD (avg of past two months) is utilized as make up water in cooling tower.

Hence, the industry has installed ETP based on Zero Liquid Discharge (ZLD) for treatment of low TDS effluent.

- iii. On line D.O meter has been installed at aeration tanks of ETP, during visit and sampling D.O value 2.4 ppm & 3.2 ppm was observed at Diffused aeration system and Aeration Tank-II of ETP respectively.
- iv. Separate energy meter has been installed at ETP for recording energy consumption in operations of treatment facility. Online Continuous Effluent Monitoring System (OCEMS) has been installed at R.O permeate to measure pH, TSS, COD, BOD and flow. The same is connected to CPCB/PPCB server. During visit and sampling, readings as reflected in OCEMS were pH-8.5, BOD-8 mg/l, COD- 32 mg/l, TSS- 3 mg/l and flow- 23.31 m³/hr
- v. Mechanical screw press 2 no's of capacity 9 m³/hr & 20 m³/hr has been installed for drying sludge. Semi solid sludge after treatment through mechanical screw press is feed into sludge dryer of capacity 1000 kg/hr with inbuilt APCD system, resultant into formation of dry powder sludge. 06 no. sludge drying beds have been provided for dewatering of ETP sludge. Dry powder sludge is store stored in HDPE bags and kept in Hazardous waste storage facility to further transportation to TSDF.
- vi. The Joint Committee team had collected samples from ETP inlet, Aeration Tank, RO Permeate. Samples were analyzed by Water Lab, PPCB, Head Office, Patiala. Results of which are as under:

| Parameters | Sampling locations | | Prescribed Norms (As Notified G.S.R 541 (E) 06.08.2021) |
|------------|--------------------------|-------------|---|
| | Equalization tank of ETP | RO Permeate | |
| pH | 7.0 | 6.6 | 6.0-8.5 |

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| TSS | 3032 | BDL | 100 |
| COD | 6370 | BDL | 250 |
| BOD | 1910 | BDL | 30 |
| Ammonical Nitrogen | 9.6 | BDL | 100 |
| Oil & Grease | 7.2 | BDL | 10 |
| Phosphate (As P) | 2.3 | BDL | 5.0 |
| Phenolic Compound | BDL | BDL | 1.0 |
| Sulphide (as S) | 4.2 | BDL | 2.0 |
| Zinc (Zn) | 0.47 | BDL | 05 |
| Copper (Cu) | 0.14 | BDL | 03 |
| T-Cr | BDL | BDL | 02 |
| Arsenic (As) | BDL | BDL | 0.20 |
| Lead (Pb) | BDL | BDL | 0.10 |
| SAR | 6.7 | 0.69 | <26 |
| TKN | 13.4 | BDL | - |
| RSC | BDL | BDL | - |

All values are in mg/l except pH. BDL means Below Meathod Detection Unit

| Sampling location | MLSS (mg/l) | MLVSS (mg/L) |
|-------------------|-------------|--------------|
| Aeration Tank-II | 5470 | 3740 |

The unit has an established laboratory facility for in-house testing of Environmental Parameters.

5. The industry has installed 2 no. STP of capacity 75 KLD each for treatment of domestic effluent generated from it's premises. Each STP comprises of Collection Tank > Moving bed Bio Film Reactor (MBBR Tank) > Aeration Tank > Tube Settler > Sand Filter > Activated Carbon Filter > Sludge Drying beds.

Treated STP effluent is used for gardening / plantation developed within the industrial premises. The industry has developed appox. 38 acres of plantation area as such it is adequate to handle treated STP effluent load. Individual EMF meter has been installed at STP outlet and record of STP operations is being maintained. During visit, effluent samples were collected from final outlet of both the STPs and got analyzed from Water Lab, PPCB, Head Office, Patiala. Results of which are tabulated below:

| Parameters | Sampling locations | | General Prescribed Standards by the Board |
|-------------------|-------------------------|--------------------------|---|
| | STP-75 KLD (Main Block) | STP-75 KLD (North Block) | |
| pH | 7.8 | 7.8 | 5.5-9.0 |
| TSS | BDL | 10 | 200 |
| COD | 27 | 30 | 250 |
| BOD | 7 | 8 | 100 |
| SAR | 1.78 | 1.80 | - |
| F-coli MPN/100 ml | 610 | 680 | - |
| RSC | BDL | BDL | - |

All values are in mg/l except pH. BDL means Below Meathod Detection Unit

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6. Dhanaula drain flows adjacent to industrial premises, which primarily carries domestic wastewater from the surrounding villages/town. During visit, no industrial effluent was being discharged rather vegetation growth was observed in the said drain. Surface water samples were collected from upstream and downstream of the drain. The results of which are tabulated below:

| Parameters | Downstream Dhanaula drain passing through the premises of the industry | Upstream Dhanaula drain passing through the premises of the industry |
|------------------------------------|--|--|
| pH | 7.7 | 7.9 |
| Total Suspended Solids mg/l | 22 | 26 |
| Chemical Oxygen Demand mg/l | 45 | 55 |
| Bio-Chemical Oxygen Demand mg/l | 10 | 12 |
| Ammonical Nitrogen mg/l | 9.3 | 9.6 |
| TKN | 13.0 | 13.4 |
| Zinc mg/l | 0.34 | 0.27 |
| Copper mg/l | BDL | BDL |
| Total Chrome mg/l | BDL | BDL |
| Arsenic mg/l | BDL | BDL |
| Lead mg/l | BDL | BDL |
| Feacal Coliform MPN/100ml | 3200 | 3400 |

7. The industry has installed 4 no. fluidized bed rice husk and coal fired boilers of capacity 80 TPH, 55 TPH, 32 TPH and 14 TPH each. Out of which 3 no. boilers of capacity 55 TPH, 32 TPH and 14 TPH boilers have been kept as standby arrangement. Boilers of capacity 80 TPH, 55 TPH and 32 TPH are equipped with individual ESP whereas boiler of 14 TPH capacity is installed with bag filter house as APCD for controlling flue gas emissions. This emission is vent out to atmosphere through separate stacks followed by individually APCD. During visit, air emission sample from stack attached with 80 TPH boiler was collected and got analyzed from Air Lab, PPCB, Patiala. As per analysis report, concentration of Particulate matter (PM) was 48 mg/Nm³ (@12 CO₂) against prescribed standard of 150 mg/Nm³. Online SPM analyzer has been installed with stack attached to 80 TPH boiler, reading of which was PM- 45.4 mg/Nm³ as was observed during sampling. Remaining boilers of capacity 55 TPH, 32 TPH and 14 TPH were not operational during visit. Separate energy meter has been installed with APCD of each boiler section and record of the same is being maintained on daily basis.
8. The industry has installed a double chamber incinerator of 200 kg/hr capacity for destruction of organic waste i.e. distillation residue, Spent solvents, organic residues, filter bags, packaging materials, rejected & expired raw materials, rejected & off-specification products are sent to incinerator for thermal destruction. The incinerator emission vent out to atmosphere venture scrubber followed by wet scrubber as APCD followed by a stack of height 30 mtr. During visit, incinerator was not operational.

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9. The industry has installed 2 no. HSD fired thermopac of capacity 15 Lac Kcal/ hr and 2 Lac Kcal/hr, each provided with stack of height 28 mtr and 16 mtr respectively. The industry has installed 1 no. PNG/ HSD/ Spent gas fired ketene furnace of capacity 40 lac Kcal/hr attached to stack of height 50 mtr.
10. The industry has installed 4 no. silent DG sets.
11. The industry has provided two stage wet scrubber as APCD with intermediate product lines emission followed by individual stack of height 16 mtr. API process lines are provided with separate alkali scrubber to control process emission, vent through individual stack of height 16 mtr. During visit, emission sample from one of the stack attached with API process line was collected and got analyzed from Air Lab, PPCB, Patiala. As per analysis report, concentration of acid mist as HCl (mg/m^3) was $11 \text{ mg}/\text{m}^3$ against prescribed standard of $35 \text{ mg}/\text{m}^3$.
12. Ash generated from boiler section @ 68 MT/day is mechanically transferred in close loop to trollies and tippers covered with tarpal for further transportation to low lying area for disposal through scientific means.
13. The details of hazardous waste generation, storage and disposal under each category is attached as **Annexure-F**. The industry has provided a impervious in-house facility for storage of hazardous waste.

Interaction with Applicant (Sh. Jagsir Singh, General Secretary, Campaign Against Corruption Hindustan (Regd.), VPO Aspal Kalan, District Barnala)

The applicant was offered an opportunity of personal hearing before Deputy Commissioner, Barnala on 18.06.2024 vide DC office letter no. 2310/LFA dated 13.06.2024. An English translated copy of letter no. 2310/LFA dated 13.06.2024 is enclosed as **Annexure- G**.

The applicant personally appeared in hearing presided over ADC (G), Barnala. The same was attended by concerned officers of PPCB. An English translated copy of minutes of the proceedings is attached as **Annexure-H**. During personal hearing, the applicant failed to submit photographs, video recording or any evidence to substantiate contentions made in the complaint. Therefore, the applicant vide PPCB letter no. 3365 dated 19.06.2024 was again requested to submit the same, if he wishes to, within 07 days so as further investigate the matter. An English translated copy of letter no. 3365 dated 19.06.2024 is enclosed as **Annexure- I**.

No reply was received from the applicant to PPCB letter no. 3365 dated 19.06.2024. However, in-order to strengthen monitoring and to identify source of contamination, if any, the Deputy Commissioner, Barnala vide letter no. 2338-42/LFA dated 03.07.2024 directed Joint Committee members to collect ground water samples on 09.07.2024 from remaining villages within 05 km radius of the industry, which were earlier not monitored on 12.06.2024. A copy of letter no. 2338-42/LFA dated 03.07.2024 is enclosed as **Annexure-J**.

Details of visit carried out by Joint Committee on 09.07.2024

The Joint Committee visited the site under question on 09.07.2024 and collected ground water samples from 5 no. villages which are located within 05 Km radius of the industry and were earlier not monitored on 12.06.2024. These villages were namely Bhaini Jassa, Kahneke, Rureke Kalan, Fatehpur Pindi and Khudi Kalan. During visit, the applicant was telephonically contacted to re-address grievances of the complainant. He forwarded 2 no. videos on 'Whatsapp' alleging flow of contaminated ground water from bore wells visually depicted in the videos. From perusal of videos, it was observed that flow of ground water is almost colorless. However, the applicant failed to provide

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exact location and date of video recording. In absence of which, the Joint Committee collected ground water samples from bore well installed in the direction in village Channa (adjacent to industry) and probably guessing tentative location of the same as depicted in the video. The details of ground water samples collected by the team alongwith concentration of various parameters analyzed by Water Lab, PPCB, Patiala are enclosed as **Annexure-K**.

Statutory Clearances obtained by M/s IOL Chemicals and Pharmaceuticals Limited, VPO Fatehgarh, Chhanan- Near Village Dhaula, Mansa Road, District Barnala

1. The industry has obtained Consent to Operate under Water Act, 1974 vide no. CTOA/Varied/PBIP/SGR/2023/2304211563 dated 23/11/2023 with validity upto 31.07.2027 for operating a Zero Liquid Discharge unit. A copy of Consent is enclosed as **Annexure-L**.
2. The industry has obtained Consent to Operate under Air Act, 1981 vide no. CTOA/Varied/PBIP/SGR/2023/2304211563 dated 23/11/2023 with validity upto 31.03.2027. A copy of Consent is enclosed as **Annexure-M**.
3. The industry has obtained authorization under Hazardous Waste (Management & Handling) Rules, 2016 vide no. HWM/PBIP/Sangrur/2024/2402607873 dated 01.04.2024 with validity upto 31.03.2027 for collection, generation, storage, transportation, reception, treatment and disposal of various categories of hazardous wastes. A copy of the authorization is enclosed as **Annexure-N**.
4. The industry has obtained permission from Punjab Water Regulation and Development Authority (PWRDA) for extraction of ground water @ 900 KLD for operating 2 no. tubewells with validity upto 15.05.2026. A copy of PWRDA permission is enclosed as **Annexure-O**.
5. The industry has obtained permission from Department of Water Resource vide letter no. 714/6C Canal-1 dated 11.11.2022 for utilizing canal water @ 0.74 cusec. An English translated copy of letter no. 714/6C Canal-1 dated 11.11.2022 is attached as **Annexure-P**.

Findings of the Joint Committee

1. No indication of ground water contamination was observed as evident from ground water analysis results of samples collected by Joint Committee from borewells inside industrial premises, surrounding villages including ones mentioned in the complaint and within 05 km radius of the industry. Further, no coloured water was observed from any of the abovementioned tubewell contrary to claim by the applicant.
2. No illegal outlet of the industry was found in dhanaula drain as observed during visit. Moreover, analysis results of surface water samples collected from upstream and downstream of the industry, doesn't indicate contribution of any pollutant by unit to quality of said drain.
3. Concentration of PM and acid mist from stack attached with boiler and API section were within the permissible limits as prescribed by PPCB.
4. The industry achieves Zero Liquid Discharge (ZLD) as entire RO permeate is being re-used for cooling purposes and RO reject is being treated in MEE. As per analysis report, RO permeate achieve effluent standards prescribed by MoEF for pharmaceutical units issued vide notification no. G.S.R 541 (E) dated 06.08.2021.
5. Housekeeping inside industrial premises was found satisfactory.

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6. No visible impact was seen on crop grown in vicinity of the industry. Moreover, Chief Agriculture Officer, Barnala vide letter no. 3053 dated 19.07.2024 has informed that no complaint of crop damage in the area concerned has been received since past two years. An English translated copy of letter no. 3053 dated 19.07.2024 is enclosed as **Annexure-Q**.
7. As per analysis report, ground water in the area concerned can be considered ideal for irrigation as concentration of SAR ranges b/w 1.7 to 1.8.
8. Civil Surgeon, Barnala vide letter no. Cancer Control Cell/24/110 dated 19.07.2024 has informed that 9 no. patients were found suffering from TB in village Dhaula and these number are in line with number of TB patients from other villages of District Barnala. Also, no TB patient is under treatment from village Fatehgarh Channa. Further, it was informed that no patient from village Fatehgarh Channa and only one patient from village Dhaula namely Smt. Manjit Kaur w/o Sh. Mangal, House no. 1399, Village Dhaula, Tehsil Tapa, District Barnala, is registered under Chief Minister Punjab Cancer Raahat Kosh Scheme for the year 2024. An English translated copy of letter no. Cancer Control Cell/24/110 dated 19.07.2024 is enclosed as **Annexure-R**. Senior Medical Officer, Dhanaula vide letter no. 527 dated 19.07.2024 has informed that a survey of 6500 people was carried out in the area concerned and 198 people were found suffering from skin diseases. Considering hot weather, no. of such incidents were found in order. An English translated copy of letter no. 527 dated 19.07.2024 is enclosed as **Annexure- S**.
9. A similar complaint was filed by Sh. Beant Singh Bajwa s/o Sh. Buddh Singh, District Barnala against the industrial unit on 12.11.2022 and there is no difference in content of the complaint now been filed by the applicant on 04.08.2023. Moreover, earlier complaint by Sh. Beant Singh Bajwa was disposed off by the Hon'ble National Green Tribunal vide order dated 20.12.2022 in O.A no 722/2022, basis report by NGT monitoring committee and CPCB. As such the apprehension of the complainant is speculative and unfounded and is not based on any real, material and tangible evidence.


Ms. Anuprita Johal, PCS
ADC (G), Barnala


Sh. J.P. Meena, Scientist 'D'
CPCB, RD , Chandigarh


Er. Guneet Sethi, EE
PPCB, RO, Patiala


Er. Rohit Singla, EE,
PPCB, RO, Patiala


Er. Surinder, AEE,
PPCB, RO, Patiala


Sh. Charan Singh, ASO
PPCB, Water Lab, Patiala


Sh. Jagdish Singh
Chief Agriculture Officer, Barnala


Sh. Tapinderjot Kaushal
SMO, Barnala



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय निदेशालय, चण्डीगढ़
Central Pollution Control Board
Regional Directorate, Chandigarh
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

CPCB/RO/CHD/Court Case/229/2022/

Dated 14/05/2024

Office of the Deputy Commissioner,
New District Administration Complex, Ground Floor,
Barnala 148101

Subject: In reference to Hon'ble NGT order dated 01.05.2024 in O. A No. 39/2024 titled as Jagsir Singh Vs State of Punjab Ors - reg.

Sir,

This has reference to CPCB, H.O, Delhi e-office communication regarding compliance of the Hon'ble NGT (PB) order dated- 01.05.2024 in O.A No. 39/2024 in the matter of Jagsir Singh Vs. State of Punjab Ors (Copy enclosed). In this context, Sh. J. P. Meena, Sc. 'D' (Mobile No.-6393115414, email id jagdish_cpcb@rediffmail.com) is nominated from CPCB, RD Chandigarh to represent CPCB in the Joint Committee for further execution, ensuring compliance in the referenced order of Hon'ble NGT. The District Magistrate Barnala is co-ordinating agency in the Joint Committee for coordination and compliance.

It is requested to kindly co-ordinate with the members of the above said Joint Committee and ensures a convenient date for interaction/ visit of members of the Committee to further ensure compliance of the referred NGT Order within stipulated time.

This is for your kind information and necessary action please.

Yours faithfully

(Gurnam Singh)
Regional Director

Encl: As above

Copy to: -

- | | |
|----------------------------------|---|
| 1. PS to MS, CPCB | : For kind information MS please |
| 2. PS to MS PPCB | : For kind information MS please |
| 4. Divisional Head, IPC-I | : For kind information please. |
| 5. Sh. J. P. Meena Sc. "D" CPCB, | : For ensuring compliance of the referenced order |
| RD, Chandigarh | of Hon'ble NGT |


Regional Director



Deputy Commissioner,
Punjab Pollution Control Board,
दूसरी मजिल, रोड नं. 49-सी, चण्डीगढ़-160 047
Change, 2nd Floor, Sector 49-C, Chandigarh-160 047

प्रधान कार्यालय
परिेश भवन, ईस्ट अर्बन नगर,



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 831-34Dated: 6/6/24

To

1. Er. Guneet Sethi, Environmental Engineer,
Punjab Pollution Control Board,
Regional Office,
Sangrur
2. Er. Rohit Singla, Environmental Engineer,
Punjab Pollution Control Board,
Regional Office,
Patiala
3. Er. Surinder, Asstt. Environmental Engineer,
Punjab Pollution Control Board,
Regional Office,
Patiala
4. Sh. Charan Singh, ASO,
Punjab Pollution Control Board,
Head Office Water Lab,
Patiala

Subject: Regarding Hon'ble NGT order dated 01.05.2024 in O.A. No. 39/2024 titled as Jagsir Singh Vs State of Punjab Ors.

Ref: E-office file no. 229968 received from Regional Office, Sangrur

It is intimated that the Competent Authority of the Board has constituted a Committee of the above mentioned officers of the Board to visit M/s IOL Chemicals and Pharmaceuticals Limited, VPO Fatehgarh Chhanan, Near Village Dhaura, Mansa Road, District Barnala in compliance to Hon'ble National Green Tribunal order dated 01.05.2024 in the subject cited matter. The Hon'ble NGT has sought reply within 6 weeks from the date of issuance of order.

The Committee shall visit the site in light of orders of Hon'ble NGT i.e. to ascertain the correct position and the truthfulness of allegation relating to violation of environmental norms by the industry and will also take the air and water samples from the discharge of the unit and get the sample analysis done.

It is, therefore, requested to visit the industry on 11/06/2024 at 10.30 am and submit the report with concrete recommendations, so that reply can be filed in the Hon'ble NGT well before next date of hearing. The case has been listed for hearing on 12/08/2024.

Endst. No. 835Dated 6/6/24

[Signature]
6/6/24
Environmental Engineer(ZP-2)
for & on behalf of PPCB

A copy of the above is forwarded to the Environmental Engineer, Regional Office, Sangrur to coordinate with above mentioned team members as well as Dr. J.P. Meena Scientist 'D', CPCB, Regional Directorate, Chandigarh and office of Deputy Commissioner, Barnala, so that the industry can be visited as per schedule. It is also requested to prepare the reply on behalf of DC, Barnala get it approved from the Competent Authority and file the same in the Hon'ble NGT as per the time line given in the order dated 01.05.2024.

[Signature]
6/6/24
Environmental Engineer(ZP-2)
for & on behalf of PPCB

[Signature]

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur



Office of District Magistrate, Barnala(E-mail id-lfadcbnl@gmail.com)

(LFA Branch)

Order no.3/LFA

Date-12.06.2024

Order

Hon'ble NGT vide order dated 01.05.2024 in O.A no. 39/2024 tilted as Jagsir Singh Vs State of Punjab & Ors. has directed the following in para no.5:

"We also deem it proper to constitute a Joint Committee comprising of the representative of the Member Secretary, CPCB, District Magistrate Barnala and Member Secretary PPCB. The District Magistrate Barnala will act as the nodal agency."

In compliance to said order, Additional Deputy Commissioner, Barnala has been nominated on the behalf of District Administration apart from members nominated by Member Secretary, CPCB and Member Secretary, PPCB in the abovementioned Joint Committee.

In addition, Chief Agricultural Officer, Barnala and Senior Medical officer, Barnala are made part of the said committee to report impact on crops and human health respectively.

The Joint Committee shall submit report in a time bound manner as directed by Hon'ble NGT.

-sd-

**District Magistrate
Barnala**

Endst. No

Date

A copy of above is forwarded to following for information and further necessary action:

1. Sh. J.P. Meena, Sc. 'D' – Representative of Member Secretary, CPCB
2. Member Secretary, PPCB
3. Additional District Magistrate, Barnala
4. Chief Agricultural Officer, Barnala
5. Environmental Engineer, PPCB, Barnala/Sangrur
6. Senior Medical Officer, Barnala

-sd-

**District Magistrate
Barnala**



(An English
translated copy)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

ਦਫਤਰ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਬਰਨਾਲਾ

(ਈ-ਮੇਲ- [fadcbnl@gmail.com])

(ਐਲ.ਐਫ.ਏ. ਸ਼ਾਖਾ)

ਹੁਕਮ ਨੰ: 3/ਐਲ.ਐਫ.ਏ.

ਮਿਤੀ-12/6/2024

ਹੁਕਮ

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰੀਬਿਊਨਲ ਵੱਲੋਂ O.A No 39/2024 titled as Jagsir singh Vs State of Punjab Ors ਦੇ ਸਬੰਧ ਵਿੱਚ ਮਿਤੀ-01.05.2024 ਦੀ ਸੁਣਵਾਈ ਵਿੱਚ ਪੈਰਾ ਨੰ.5 ਤਹਿਤ ਨਿਮਨਅਨੁਸਾਰ ਹੁਕਮ ਕੀਤੇ ਗਏ ਹਨ:-

"We also deem it proper to constitute a Joint Committee comprising of the representative of the Member Secretary, CPCB, District Magistrate Barnala and Member Secretary, PPCB. The District Magistrate Barnala will act as the nodal agency."

ਉਕਤ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਮੈਂਬਰ ਸਕੱਤਰ, ਸੀ.ਪੀ.ਸੀ.ਬੀ. ਅਤੇ ਮੈਂਬਰ ਸਕੱਤਰ, ਪੀ.ਪੀ.ਸੀ.ਬੀ. ਦੇ ਨੁਮਾਇੰਦਿਆਂ ਤੋਂ ਇਲਾਵਾ ਉਕਤ ਕਮੇਟੀ ਅਧੀਨ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ ਬਰਨਾਲਾ ਤਰਫੋਂ ਵਧੀਕ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਬਰਨਾਲਾ ਨੂੰ ਬਤੌਰ ਨੁਮਾਇੰਦਾ ਨਾਮਜ਼ਦ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਲੋਕਾਂ ਦੀ ਸਿਹਤ ਸਬੰਧੀ ਅਤੇ ਫਸਲਾਂ ਸਬੰਧੀ ਰਿਪੋਰਟ ਕਰਨ ਹਿੱਤ ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ, ਬਰਨਾਲਾ ਅਤੇ ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ, ਬਰਨਾਲਾ ਨੂੰ ਵੀ ਕਮੇਟੀ ਵਿੱਚ ਸ਼ਾਮਲ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਉਕਤ ਕਮੇਟੀ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰੀਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮਾਂ ਅਨੁਸਾਰ ਮਿਤੀਬੱਧ ਸਮੇਂ ਵਿੱਚ ਰਿਪੋਰਟ ਪੇਸ਼ ਕਰਨਗੇ।

ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਬਰਨਾਲਾ।
ਮਿਤੀ-12/6/2024

ਪਿ.ਐ.ਨੰ. 2213-28 / ਐਲ.ਐਫ.ਏ.

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1. Sh. J.P. Meena, Sc.'D' -ਨੁਮਾਇੰਦਾ-ਮੈਂਬਰ ਸਕੱਤਰ, ਸੀ.ਪੀ.ਸੀ.ਬੀ.
2. ਮੈਂਬਰ ਸਕੱਤਰ, ਪੀ.ਪੀ.ਸੀ.ਬੀ.
3. ਵਧੀਕ ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਬਰਨਾਲਾ
4. ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ, ਬਰਨਾਲਾ
5. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੀ.ਪੀ.ਸੀ.ਬੀ., ਬਰਨਾਲਾ ਐਂਟ ਸੰਗਰੂਰ
6. ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ, ਬਰਨਾਲਾ

ਪਾਸ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

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ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਬਰਨਾਲਾ

| A General Information | |
|-----------------------|--|
| (i) | Name & Address of the Industry M/s IOL Chemicals and Pharmaceuticals, Fatehgarh Channa Road, Village Handiaya, Tehsil & District Barnala. |
| (ii) | Raw Materials / Chemicals to be used with quantity: |
| | Raw Material (in MT/Day) |
| | Acetic Acid 356.27 |
| | Ethyl Alcohol 240.78 KLD |
| | Para Toluene Sulphonic Acid 0.192 |
| | Iso Butyl Benzene 39.42 |
| | Acetyl Chloride 22.86 |
| | Iso Propyl Alcohol 19.41 |
| | Mono Chloro Acetic Acid 27.8 |
| | Sodium 7.78 |
| | Sodium Dichromate 87.67 |
| | Aluminium Chloride 53.771 |
| | Sulphuric Acid 32.2982 |
| | Acetic Anhydride 64.43 |
| | Chlorine 46.04 |
| | Toluene 70 |
| | Propylene 24.843 |
| | Potassium Carbonate 16.0013 |
| | Mono Methyl Chloro Acetate 2.41 |
| | 2,6 Dichlorophenol 3.62 |
| | Aniline 2.07 |
| | Chloro acetyl Chloride 2.51 |
| | Sodium Methoxide 1.917 |
| | Sodium Hydroxide 12.7154 |
| | Dicyandimide 25.37 |
| | Dimethylamine Hydrochloride 24.87 |
| | 4-chlorophenyl (4- hydroxyphenyl)-methanone 0.4839 |
| | Chloroform 6.247 |
| | Acetone 20.3831 |
| | 2-chlorophenyl glycine 0.4421 |
| | Methanol 14 |
| | Ammonium Hydroxide 0.337 |
| | Tartaric Acid 1.6903 |
| | 2 (thio pheny-2yl) ethanol 0.9322 |
| | 4-Methoxybenzene 1-sulfonyl chloride 0.4586 |
| | IPA.HCL 0.2323 |
| | Paraformalehyde 0.072 |
| | Pthalic Anhydride 0.0687 |
| | Monoethanolamine 0.0286 |
| | Xylene 0.049 |
| | 4-chloroethyl acetoacetate 0.0771 |
| | Sodium Hydride 0.0112 |
| | N-N, dimethylformamide 0.055 |
| | Hydrochloric Acid 4.604 |
| | Hexane 28.02 |
| | Orthochloro benz aldehyde 0.0652 |
| | Piperidine 0.0769 |
| | Methyl-3 amine crotonate 0.0534 |
| | 2-3 dichloro benzonitrile 0.3906 |
| | Amino Guanidine biarbonate 0.2683 |
| | 2 Benzyl Pyridine 0.07 |

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

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| | |
|--|--------|
| 2 chloro -N-N dimethyl ethyamine hydrochloride | 0.6 |
| Sodium Amide | 0.0163 |
| Ibuprofen | 2.64 |
| DL-Lysine | 0.418 |
| Cholic Acid | 0.2601 |
| Sodium Hypochlorite | 0.1741 |
| Hydrazine | 0.0205 |
| Potassium Hydroxide | 1.5667 |
| Hydrogen gas | 0.02 |
| Potassium Tert Butoxide | 0.1442 |
| Triethylamine | 0.8769 |
| Dibenzo[b,f][1,4]thiazepin- 11(10H)-one | 0.7721 |
| Phosphorus Oxy-chloride | 5.3519 |
| Piperazinyl ethoxy ethanol | 0.5979 |
| Fumaric Acid | 0.3983 |
| N-Octyl D Glucamine | 0.7207 |
| Cyclohexanone | 2.8655 |
| Methylcyanoacetate | 4.4496 |
| Ammonium acetate | 2.2733 |
| Cyclohexane | 2.4573 |
| Dry HCl | 3.1972 |
| Raney-Ni | 1.7136 |
| Methylethylketone | 5.0657 |
| Liq. Ammonia | 1.5161 |
| Di methyl sulphate | 0.5781 |
| Di chloro methane | 8.0 |
| Hydrogen peroxide | 0.1414 |
| Thionyl chloride | 2.8234 |
| 5- di fluoro methoxy-2- mercapto benzimidazole | 0.5 |
| 4-Methyl-2-cyanobiphenyl (OTBN) | 0.4186 |
| Dibromo Hydrantoin | 1.146 |
| hyflo | 0.022 |
| 2-Butyl-4-chloro-5-formyl-lmidazole | 0.4088 |
| Sodium borohydride (NaBH4) | 0.2603 |
| Sodium Azide | 0.1426 |
| Activated Carbon | 2.081 |
| Diphenyl(piperidin-4-yl) methanol | 0.2668 |
| Methyl-2-(4-(4- chlorobutanoyl) phenyl)-2-methylpropanoate | 0.285 |
| Dimethylformamide | 1.901 |
| Ethyl acetate | 5 |
| 2- Chlorobenzaldehyde | 1.0978 |
| Hydroxylamine sulphate | 1.8825 |
| Methylacetoacetate | 1.337 |
| Triphosgene | 3.40 |
| EDTA | 0.275 |
| 2,6 – Dichlorobenza aldehyde | 0.2419 |
| 2-chloro-6-fluorobenzaldehyde | 0.2564 |
| m-Xylene | 14.32 |
| Oleic acid | 0.1 |
| Propanol | 11.76 |
| Piperazine | 0.4936 |
| 2-(2-chloroethoxy) ethanol | 0.7219 |
| Serine | 0.3019 |
| Ethyl-2-(2-aminothiazol-4-yl)- 2-(hydroxyimino) acetate (ATHA) | 0.1631 |

Environmental Engineer,
Punjab Pollution Control Board,
Lahore.

| | |
|---|--------|
| tert-butyl-2-bromo-2-methyl propanoate (BIBT) | 0.171 |
| Potassium Iodide | 0.126 |
| N-N Dimethylformamide | 0.055 |
| 3-Cyano pyridine | 0.1877 |
| P-Tolylmagnesiumchloride | 2.341 |
| o-Bromobenzonitrile | 2.8507 |
| Benzaldehyde | 1.606 |
| Aluminium Hydroxide | 2.018 |
| Bromine | 4.565 |
| Phenol | 1.4387 |
| 4-Amino benzoic acid | 2.0145 |
| Ammonia | 0.48 |
| p-Nitro benzoic acid | 2.7018 |
| Phosphorous penta chloride | 3.8182 |
| 4-Hydroxy benzaldehyde | 1.6055 |
| Acetonitrile | 0.376 |
| Triethylene glycol | 0.27 |
| THF | 0.65 |
| N-butanol | 6.4 |
| Urea | 0.78 |
| Acetonitrile | 0.376 |
| Carbon Monoxide | 0.254 |
| Sodium Methoxide | 0.612 |
| Ethylaceto Acetate | 0.68 |
| P- Nitroaniline | 0.43 |
| TBAB | 1.89 |
| Dibromodimethylhydride | 0.22 |
| Sodium Bicarbonate | 1.35 |
| Sodium Nitrite | 0.368 |
| P- methoxyaniline | 0.26 |
| Glycine | 0.1824 |
| Valeronitrile | 0.89 |
| Sodium Sulphate | 0.8344 |
| Sodium Cyanide | 5.2933 |
| Ammonium Chloride | 0.31 |
| Tri aminohydroxy pyrimidine Sulphate | 1.08 |
| p-aminobenzoyl glutamic acid | 1.2 |
| Soda Ash | 2.595 |
| 4-Chlorobutyryl chloride (4-CBC) | 0.437 |
| Propionaldehyde | 0.34 |
| Hydrogen Bromide | 0.22 |
| Mandelic Acid | 0.415 |
| Salicylic Acid | 0.9 |
| Morpholine | 0.18 |
| Mercaptobenzothiazole | 0.41 |
| Sodium Acetate | 0.358 |
| Diclofenac Sodium | 1.79 |
| Tert-butyl 2-chloroacetate | 0.856 |
| Sulfuryl chloride | 0.33 |
| Phosphoric acid | 0.497 |
| Nitric acid | 0.41 |
| 4-chlorophenyl (4-hydroxyphenyl)-methanone | 0.4839 |
| Formic Acid | 0.245 |

Environmental Engineer,
 Pollution Control Board
 Regional Office, Bangalore

| (iii) | Products / By Products manufactured with quantity | Name of product | Capacity (in MT / Day) |
|-------|---|--|---------------------------|
| | | Ethyl Acetate | 250 |
| | | Acetic Anhydride | 100 |
| | | Monochloroacetic Acid | 40 |
| | | Acetyl Chloride | 32 |
| | | Iso Butyl benzene | 60 |
| | | MIBT | 10 |
| | | Propyl Acetate | 0 |
| | | Pharmaceutical Intermediates | 1.5 |
| | | Active Pharmaceutical ingredients | 112.2 |
| | | Cogeneration (MW) | 17 |
| (iv) | Category of the Industry | Red | |
| (v) | Scale of the industry | Large | |
| (vi) | Date of commissioning | September, 1986 | |
| (vii) | Total Land area of the industry (Acres) | <p>111.57 acre (existing industrial land)</p> <p>It is pertinent to mention here that the industry has procured additional land measuring 67 acres, for which EC has been sought separately by the unit from MoEF.</p> | |

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Environmental Engineer,
Mumbai
K. J. Somaiya Institute of Technology & Engineering

| No | Particulars | Tubewell No.2 inside premises of M/s IOL | Tubewell No.1 inside premises of M/s IOL | Agriculture Fields in Village Dhanaula Khurd | Agriculture Fields adjacent to House of Vichitar Singh S/o Joginder Singh Vill Handsaya | Agriculture Fields in Village Kothe Chunga | From House of Bipal Kaur Ratian in Village Dhaula | From Agriculture fields of Fategarh Channa Balwinder Singh S/o Ala Singh | From Vaishno Devi Rice Mills, Aspal Kalan | |
|-------------------|---------------------------------------|--|--|--|--|--|--|--|---|--|
| 1. | Depth | 585 ft | 1033 ft | 400 ft | 450 ft | 450 ft | 240 ft | 400 ft | 400 ft | |
| 2. | Google coordinates | 30.302082 75.49923 | 30.303884 75.504178 | 30.316805 75.517090 | 30.32100 75.50194 | 30.316575 75.481644 | 30.283886 75.468079 | 30.280439 75.526062 | 30.211084 75.319318 | |
| 3. | Color/odour | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | Colorless & Odourless | |
| Parameters | | | | | | | | | | |
| 1. | pH | 7.9 | 7.8 | 7.6 | 7.7 | 7.6 | 7.7 | 7.8 | 7.7 | |
| 2. | Total Suspended Solids mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 3. | Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 4. | Bio-Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 5. | Ammonical Nitrogen mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 6. | TKN | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 7. | SAR | 1.78 | 1.76 | 1.74 | 1.72 | 1.78 | 1.91 | 1.70 | 1.74 | |
| 8. | RSC | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 9. | Zinc mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 10. | Copper mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 11. | Total Chrome mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 12. | Arsenic mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |
| 13. | Lead mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL | |

Note: BDL means below method Detection Limit.

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT



| | |
|--------------------------------------|---|
| 1. Laboratory Sample No. | E-645-649/H.O.Lab. Monitoring/2024-25 |
| 2. Name of Industry | M/s IOL Chemicals & Pharmaceuticals Ltd, Village Fatehgarh Channa, Mansa Road, Barnala |
| 3. Name of Sample collecting Officer | Er. Guncet Sethi, EE, Er. Rohit Singla, EE, Er. Surinderjeet Singh, AEE, Sh. Charn Singh, ASO & Smt. J.P Meena (Sci.D) CPCB |
| 4. Designation of authorizing Test | Environmental Engineer, Regional Office, Sangrur. |
| 5. Type of Sample | Grab |
| 6. Date & Time of Sample collection | 12.06.2024 |
| 7. Date of Sample receipt in Lab. | 13.06.2024 |
| 8. Period of Analysis | 13.06.2024 to 24.06.2024 |
| 9. Test Methods | As per relevant parts of IS:3025/IS:1622 & Methods of APHA |

Results

"As Per Annexure Attached"

---End of Report---

Indst. No: 15879-81

Dt 26/6/24

Scientific Officer
24/6/24

A copy of the above is forwarded to the:-

1. The Chief Environment Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.

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4/7/24

Asst. Scientific Officer

24/6/24

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Regional Office, Sangrur
Punjab Pollution Control Board,
Environmental Engineer,

Ground Water Samples of M/s IOL Chemicals & Pharmaceuticals, Dist Barnala received on 13.06.2024 (GW-66-73)

| Sr. No | Parameters | Tubewell No.2 (Depth 178.8m) Inside premises of M/s IOL | Tubewell No.1 (Depth 315m) inside premises of M/s IOL | Agriculture Fields in Village Dhanna Khurd (400 ft) | Agriculture Fields adjacent to House of Vichitar Singh S/o Joginder Singh Vill Handsayn (450 ft) | Agriculture Fields in Village Kothe Changa (450 ft) | From House of Birpal Kaur Radian in Village Dharla (240 ft) | From Agriculture fields of Channa (400 ft) Bahwinder Singh S/o Ala Singh | From Vashino Dev/ Rice Mills, Aspal Kalan (400 ft) |
|--------|----------------------------------|--|--|--|---|--|---|--|---|
| 1 | Ph | 7.9 | 7.8 | 7.6 | 7.7 | 7.6 | 7.7 | 7.8 | 7.7 |
| 2 | Total Suspended Solids mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 3 | Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 4 | Bio- Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 5 | Ammonical Nitrogen mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 6 | TKN | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 7 | SAR | 1.78 | 1.76 | 1.74 | 1.72 | 1.78 | 1.91 | 1.70 | 1.74 |
| 8 | RSC | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 9 | Zinc mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 10 | Copper mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 11 | Total Chrome mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 12 | Arsenic mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |
| 13 | Lead mg/l | BDL | BDL | BDL | BDL | BDL | BDL | BDL | BDL |

Note: BDL means below method Detection Limit.



Regional Officer,
Regional Office, Faridkot


21/6/24

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT



| | |
|--|---|
| 1. Laboratory Sample No. | GW-66-73/H.O.Lab. Monitoring/2024-25 |
| 2. Name of Industry | Ground Water Samples of M/s IOI Chemicals & Pharmaceuticals, Distt Barnala |
| 3. Name of Sample collecting Officer | Er. Guneet Sethi, EE, Er. Rohit Singla, EE, Er. Surlinderjeet Singh, AEE, Sh. Charan Singh, ASO & Smt. J.P Meena (Sol.D) CPCB |
| 4. Designation of the officer authorizing Test | Environmental Engineer, Regional Office, Sangrur |
| 5. Type of Sample | Grab |
| 6. Date & Time of Sample collection | 12.06.2024 |
| 7. Date & Time of Sample receipt in Lab. | 13.06.2024 |
| 8. Period of Analysis | 13.06.2024 to 24.06.2024 |
| 9. Test Methods | As per relevant parts of IS:3025 & Methods of APHA |

Results

"As per Annexure Attached"

---End of Report---

[Signature]
Scientific Officer

Di. 26/6/24

Endst. No: 15889-91

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.

ASL *[Signature]*
ਨਵੀਂ ਤਾਕ

(Wani)

ਦਿਨ: 11/7/23

[Signature]

2081
11/7/23

[Signature]
Asstt. Scientific Officer

[Signature]
21/6/24

[Signature]

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

Effluent Samples of M/s IOL Chemicals & Pharmaceuticals, Distt Barnala received on 13.06.2024 (E-645-649)
 Sample Collecting Officers- (Er. Guncoet Sethi, EE, Er. Rohit Singla, EE, Er. Surinderjeet Singh, AEE, Sh. Charan Singh, ASO & Smt. J.P Meena (Sci.D) CPCB)

| Sr. No. | Parameters | Equalization Tank | Aeration Tank 1 | RO Permeate | STP of 75 KLD (Main Block) | STP of 75 KLD (North Block) |
|---------|---|-------------------|-----------------|-------------|----------------------------|-----------------------------|
| 1 | pH | 7.0 | - | 6.6 | 7.8 | 7.8 |
| 2 | Total Suspended Solids mg/l | 3032 | - | BDL | BDL | 10 |
| 3 | Chemical Oxygen Demand mg/l | 6370 | - | BDL | 27 | 30 |
| 4 | Bio-chemical Oxygen Demand mg/l | 1910 | - | BDL | 7 | 8 |
| 5 | Phosphate mg/l | 2.3 | - | BDL | - | - |
| 6 | Sulphide mg/l | 4.2 | - | BDL | - | - |
| 7 | Phenolic Compound mg/l | BDL | - | BDL | - | - |
| 8 | Ammonical Nitrogen mg/l | 9.6 | - | BDL | - | - |
| 9 | TKN | 13.4 | - | BDL | - | - |
| 10 | Total Chrome mg/l | BDL | - | BDL | - | - |
| 11 | Arsenic mg/l | BDL | - | BDL | - | - |
| 12 | Lead mg/l | BDL | - | BDL | - | - |
| 13 | Zinc mg/l | 0.47 | - | BDL | - | - |
| 14 | Copper mg/l | 0.14 | - | BDL | - | - |
| 15 | Oil & Grease mg/l | 7.2 | - | BDL | - | - |
| 16 | SAR | 6.70 | - | 0.69 | 1.78 | 1.80 |
| 17 | RSC | BDL | - | BDL | BDL | BDL |
| 18 | Faecal Coliform MPN/100ml | - | - | - | 610 | 680 |
| 19 | Mixed Liquid Suspended Solids mg/l | - | 5470 | - | - | - |
| 20 | Mixed Liquid Volatile Suspended Solids mg/l | - | 3740 | - | - | - |

Benchmark : No specific standards are as per EPA. However, if any stringent/other standards have been imposed by the Board, The same shall prevail.
 Note: BDL means Below Method Detection Limit.

Regional Pollution Control Board,
 Regional Office, Barnala

Prerna

Prerna

**PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT**



1. Laboratory Sample No.
2. Name of Industry
3. Name of Sample collecting Officer
4. Designation of the officer authorizing Test
5. Type of Sample
6. Date & Time of Sample collection
7. Date & Time of Sample receipt in Lab.
8. Period of Analysis
9. Test Methods

SW-258-259/H.O.Lab. Monitoring/2024-25
 M/s IOL Chemicals & Pharmaceuticals, Distt Barnala
 Er. Guncet Sethi, EE, Er. Rohit Singla, EE. Er.
 Surinderjeet Singh, AEE, Sh. Charan Singh, ASO &
 Smt. J.P Meena (Sci.D) CPCB
 Environmental Engineer, Regional Office, Sangrur
 Grab
 12.06.2024
 13.06.2024
 13.06.2024 to 24.06.2024
 As per relevant parts of IS:1622/Methods of APHA

Results

| Sr. no. | Parameters | Downstream Dhanaula drain passing through the premises of the industry M/s IOL Chemicals & Pharmaceuticals Distt Barnala | Upstream Dhanaula drain passing through the premises of the industry M/s IOL Chemicals & Pharmaceuticals Distt Barnala |
|---------|---------------------------------|--|--|
| 1 | pH | 7.7 | 7.9 |
| 2 | Total Suspended Solids mg/l | 22 | 26 |
| 3 | Chemical Oxygen Demand mg/l | 45 | 55 |
| 4 | Bio-Chemical Oxygen Demand mg/l | 10 | 12 |
| 5 | Ammonical Nitrogen mg/l | 9.3 | 9.6 |
| 6 | TKN | 13.0 | 13.4 |
| 7 | Zinc mg/l | 0.34 | 0.27 |
| 8 | Copper mg/l | BDL | BDL |
| 9 | Total Chrome mg/l | BDL | BDL |
| 10 | Arsenic mg/l | BDL | BDL |
| 11 | Lead mg/l | BDL | BDL |
| 12 | Faecal Coliform MPN/100ml | 3200 | 3400 |

Note: BDL means below method detection limit.

---End of Report---

Endst. No: 15892-94

Scientific Officer
 26/6/24
 Dt. 26/6/24

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.

ALL
 लक्ष्मी रात्र
 (Weni)
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2082
 1/7/25

Asstt. Scientific Officer
 24/6/24

Punjab Pollution Control Board,
 Regional Office, Sangrur


PUNJAB POLLUTION CONTROL BOARD

AIR LABORATORY, HEAD OFFICE, VATAVARAN BHAWAN, PATIALA
Email : ppcbairlab@gmail.com

- | | |
|--------------------------------------|--|
| 1. Laboratory Sample No. | SE-99-100 /Air Lab/Monitoring/2024-25 |
| 2. Name of Industry | M/s IOL Chemicals & Pharmaceuticals Ltd., Village Fatehpur Chhana, Mansa Road, Distt. Barnala |
| 3. Name of Sample collecting Officer | Er. Guneet Sethi, EE, Er. Rohit Singla, EE, Er. Surinderjeet, AEE, Sh. Charn Singh, ASO |
| 4. Designation of authorizing Test | Environmental Engineer, Regional Office, Sangrur |
| 5. Type of Sample | Stack Emission |
| 6. Date of Sample collection | 12.06.2024 |
| 7. Date of Sample receipt in Lab. | 13.06.2024 |
| 8. Period of Analysis | 13.06.2024 to 19.06.2024 |
| 9. Test method | IS 11255 (Part-1) :1985 Reaffirmed 2019 (Particulate Matter) |

Results

| Point of sample Collection | Parameter | Results | Prescribed Standard |
|---|---|---------|---------------------|
| Port hole on stack of Boiler furnace of 80 TPH after APCD | Particulate Matter (mg/Nm ³ at 12% CO ₂) | 48 | 150 |
| Port hole on stack of Process Area Emission after APCD | Acid Mist as HCl (mg/m ³) | 11 | - |

Note: - If any, other limits/specific standard has been prescribed time to time by MoEF&CC, CPCB and PPCB then those limits/specific standard would prevail subject to clarification from the concerned Regional Office.

---End of Report---

[Signature]
19/06/24
Analyst

[Signature]
19/06/2024
Scientific Officer
(Air Lab)

Endst. No: 15151-52

Di. 19/6/24

A copy of the above is forwarded to the following for information and necessary action:

- ✓ The Senior Environmental Engineer, Punjab Pollution Control Board, ZO-II, Patiala
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.

[Signature]

[Signature]
19/06/2024
Scientific Officer
(Air Lab)

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

| Details of hazardous waste generated from M/s IOL Chemicals and Pharmaceuticals limited, under the HWM Rules, 2016 | | |
|--|----------------|--|
| Category of Hazardous Waste | Quantity | Disposal Mechanism |
| Schedule 1 5.1-Used or spent oil | 4.32 KL/Annum | Sent to Authorized recyclers |
| Schedule 1 5.2-Wastes or residues containing oil | 1 T/Annum | For pre-processing/Incineration Facility |
| Schedule 1 20.3-Distillation residues | 180 T/Annum | For pre-processing/Incineration Facility |
| Schedule 1 28.1-Process Residue and wastes | 209.52 T/Annum | For pre-processing/Incineration Facility |
| Schedule 1 28.2-Spent catalyst | 24.0 T/Annum | Pre-Processing/ Common TSDF facility |
| Schedule 1 28.3-Spent carbon | 54 T/Annum | Pre-Processing/ Common TSDF facility/Captive incineration |
| Schedule 1 28.4-Off specification products | 60 T/Annum | Pre-Processing/ captive incineration/Common TSDF facility |
| Schedule 1 28.5-Date-expired products | 60 T/Annum | Pre-Processing/ captive incineration/Common TSDF facility |
| Schedule 1 28.6-Spent solvents | 480 T/Annum | Sent to Authorized recycler/reprocessor |
| Schedule 1 33.1-Empty barrels / containers / liners contaminated with hazardous chemicals / wastes | 547.44 T/Annum | Sent to Authorized recyclers |
| Schedule 1 33.2-Contaminated cotton rags or other cleaning materials | 30 T/Annum | Pre-Processing/ captive incineration/Common TSDF facility |
| Schedule 1 35.3-Chemical sludge from waste water treatment | 420 T/Annum | Pre-Processing/ Common TSDF facility/Incineration |
| Schedule 1 36.2-Spent carbon or filter medium | 18 T/Annum | Pre-Processing/ Common TSDF facility/ captive incineration |
| Schedule 1 37.1-Sludge from wet scrubbers | 7.5 T/Annum | Pre-Processing/ Common TSDF facility |
| Schedule 1 37.2-Ash from incinerator and flue gas cleaning residue | 360 T/Annum | Pre-Processing/ Common TSDF facility |
| Schedule 1 37.3-Concentration or evaporation residues | 2160 T/Annum | Disposal to Common TSDF facility |

(Wem)

Office of District Magistrate, Barnala

(LFA Branch)

Email/Registered

To

Sh. Jagsir Singh s/o Sh. Nachhatar Singh,
General Secretary CACH (Reg.),
Village Aspal Kalan, Distt. Barnala
Email: cach.hindustan@gmail.com
Mobile no. 91257-00066

No. 2310/LFA

Dated 13.06.2024

In reference to subject cited matter, it is intimated that a case has been registered by Hon'ble NGT basis complaint (copy enclosed) filed by you before Tribunal.

In this regard an opportunity of personal hearing is given to you before Deputy Commissioner, Barnala on 18.06.2024 (11:00 am) in o/o Deputy Commissioner, Barnala.

DA/As above

-sd-

**Superintendent Grade-2
via Deputy Commissioner,
Barnala.**

*(Werni)**(An English
translated copy)*

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ

(ਐੱਚ.ਐੱਫ.ਏ. ਖਾਖਾ)

ਈਮੇਲ/ਰਜਿਟਰਡ

ਸੇਵਾ ਵਿਖੇ

ਸ਼੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਪੱਤਰ ਸ਼੍ਰੀ ਨਫੱਤਰ ਸਿੰਘ,
ਜਨਰਲ ਸਕੱਤਰ ਸੀ.ਏ.ਸੀ.ਐਚ (ਰਜਿ.),
ਪਿੰਡ ਅਸਪਾਲ ਕਲਾਂ, ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ
ਈਮੇਲ: cach.hindustan@gmail.com
ਮੋਬਾਇਲ ਨੰ: 91257-00066

ਨੰਬਰ 23/੨/LFA

ਮਿਤੀ 13/06/2024

ਵਿਸ਼ਾ: - Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes by M/s IOL Chemical & Pharmaceuticals Ltd., Village Fatehgarh Channa, District Barnala.

ਹਵਾਲਾ:- Hon'ble NGT OA No. 39 of 2024 titled as Jagsir Singh Vs State of Punjab & Ors.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧੀ ਆਪ ਵੱਲੋਂ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬੀਊਨਲ, ਦਿੱਲੀ ਨੂੰ ਕੀਤੀ ਸ਼ਿਕਾਇਤ (ਕਾਪੀ ਨੱਥੀ) ਦੇ ਆਧਾਰ ਤੇ ਐਨ.ਜੀ.ਟੀ. ਵੱਲੋਂ ਹਵਾਲਾ ਅਧੀਨ ਰਾਹੀਂ ਕੇਸ ਦਰਜ ਕਰ ਲਿਆ ਗਿਆ ਹੈ।

ਇਸ ਸਬੰਧੀ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ ਜੀ ਵੱਲੋਂ ਆਪ ਨੂੰ ਮਿਤੀ 18/06/2024 ਨੂੰ ਸਵੇਰੇ 11.00 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ ਵਿਖੇ ਨਿੱਜੀ ਸੁਣਵਾਈ ਦਾ ਮੌਕਾ ਦਿੱਤਾ ਗਿਆ ਹੈ।

ਨੱਥੀ/ਉਪਰੋਕਤ ਅਨੁਸਾਰ


ਸੁਪਰਡੈਂਟ ਗ੍ਰੇਡ-2
ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਬਰਨਾਲਾ।



Environment Officer,
Punjab Pollution Control Board,
Regional Office, Sangrur

Annexure-H

Office of Deputy Commissioner, Barnala**Personal Hearing dated 18.06.2024 (11:00 am)**

The complainant was offered an opportunity of personal hearing before Additional Deputy Commissioner, Barnala on 18.06.2024 in reference to Hon'ble NGT order dated 01.05.2024 in O.A No 38/2024 titled as Jagsir singh Vs State of Punjab Ors. The meeting was attended by complainant and officers from PPCB. Meeting started with greetings to all present. The meeting was attended was following:

1. Er. Guneet Sethi, Environmental Engineer, PPCB, RO Sangrur
2. Er. Jaspal Singh, Assistant Environmental Engineer, PPCB, RO Sangrur
3. Sh. Jagsir Singh, Complainant

It is pertinent to mention that the case has been registered on petition filed by Sh. Jagsir Singh S/o Sh. Nachhtar Singh, village Aspal Kalan, District Barnala. The complainant alleged illegal operation of the unit and matter has been filed in relation with M/s IOL Chemicals and Pharmaceuticals Limited Factory, VPO Fatehgarh Channan, near village Dhaula, Mansa Road, District Barnala. The complainant stated that the unit is located in close proximity to village Dhaula, Handiaya Town, Dhaula Khurd, Kothe Chunha Khurd and Aspal Kalan. The unit is alleged discharging untreated waste water into a storm water drain and underground bore due to which drinking water in village Dhuala and Fatehgarh Channa has been rendered unfit for consumption and sometimes poisonous black water starts coming out of farmers farm motor causing damage to crop. There is also an allegation of toxic gases constantly being emitted from factory which covers village Dhaula and other villages thereby creating health hazard. A copy of complaint is enclosed as Annexure-a.

In-order to investigate the matter, complainant Sh. Jagsir Singh s/o Sh. Nachhtar Singh, village Aspal Kalan, District Barnala was offered an opportunity of personal hearing before Deputy Commissioner, Barnala on 18.06.2024 (11:00 am) vide DC office letter no. 2310/Lfa dated 13.06.2024.

*Wemi**(An English translated copy)*

Sh. Jagsir Singh personally appeared in the hearing. The meeting was presided over by Additional Deputy Commissioner, Barnala. Contentions made the complainant were heard during the hearing.

Complainant was informed that a case has been registered by Hon'ble National Green Tribunal vide O.A. 39/2024 basis complaint filed by him on 04.08.2023. Hon'ble NGT vide order dated 01.05.2024 has directed Joint Committee comprising of officers from Central Pollution Control Board, Punjab Pollution Control Board and District Administration to investigate the matter. Air samples and water samples from all the villages as mentioned in complaint/ industrial premises were collected during investigation at site by the Joint Committee on 12.06.2024, report of which is awaited.

The complainant Sh. Jagsir Singh was requested to present himself regarding his grievances. The complainant stated that he wants to dig a new borewell inside the industrial premises on his personal expenses and get ground water sampling conducted. The complainant was informed that the Joint Committee has collected ground water samples from 2 no. borewells installed industrial premises and from village Fatehgarh Chhanna (wherein the unit is situated) on 12.06.2024. Additionally, ground water samples were also collected from nearby villages as mentioned in the complaint i.e Aspal Kalan, Handaya, Kothe Chungha Khurd, Dhaunla Khurd and Dhaula. The reports of which are awaited. Thus complainant was informed that ground water sampling of locations as mentioned in complaint has already been carried by the team. The complainant could not produce any evidence regarding discharge of waste water by the industry in nearby drain or underground borewell. The complainant was also informed that a report is also sought from Agriculture Department regarding impact on crops in vicinity of industrial unit. Additional Deputy Commissioner (G) directed Environmental Engineer, Punjab Pollution Board that Joint Committee shall collect additional samples from other villages/ locations as desired by complainant.

The complainant showed a video during hearing in which a borewell was operational and the complainant alleged that water from borewell has adverse effect on crops. The complainant didn't provide any information regarding date and location of video recording. It is worth mentioning that no colored or waste water was visible in video shown by the complainant. The complainant was asked to present any other evidence or video of dirty water, if he wishes to. Additional Deputy Commissioner (G)



Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

telephonically called Chief Agriculture Officer, Barnala and directed to hear grievances of the complainant and inspect the site to assess damage if any to crops and submit a report in this regard to her office.

The Additional Deputy Commissioner (G) informed and inquired from complainant that earlier a complaint was filed with Punjab Pollution Control Board and the Hon'ble Green Tribunal by Sh. Beant Singh Bajwa s/o Sh. Buddh Singh, District Barnala against the industrial unit on 12.11.2022 and there is no difference in content of the complaint now been filed by the complainant on 04.08.2023. Moreover, the earlier complaint was disposed off by the Hon'ble National Green Tribunal vide order dated 20.12.2022 in O.A no 722/2022. The complainant doesn't present clear justification to the same. Nevertheless, the present complaint has been registered in interest of environment. Finally, Additional Deputy Commissioner (G), Barnala requested the complainant to submit statement in writing alongwith photos, video recording or any other evidence, he possess for carrying out detailed investigation of the matter. However, the complainant didn't provide any evidence with his statement. Additional Deputy Commissioner (G) thanked all present in the hearing.

-sd-

**AEE, PPCB,
RO, Sangrur**

-sd-

**EE, PPCB,
RO, Sangrur**

-sd-

ADC (G), Barnala


Punjab Pollution Control Board,
Regional Office, Sangrur



Email: cach.hindustan@gmail.com

Campaign Against Corruption Hindustan (Regd.)

Under To. NRSA/SS-02386 (ACT. XXI of 1860)

**NATIONAL GENERAL
SECRETARY**

LETTER REGARDING TO PETITION

No. 29/CACH-2023

Date: 04-08-2023

To

Hon'ble Chairperson,
National Green Tribunal
Faridkot House, Copernicus Marg,
New Delhi - 110 001

Subject: IOL Chemicals and Pharmaceuticals Limited Factory VPO Fatehgarh Chhanan-Near Village Dhaula, Mansa Road District Barnala Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Respected Sir,

I request Jagsir Singh S/o Late. Nachhatar Singh (Adhar No. 3492 1587 5516) is a resident of village Aspal Kalan, Tehsil Dhanaula, District Barnala. I am the General Secretary of Punjab of Cach (Regd.) India. Sir, IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanan-Near Village Dhaula which is located on Fatehgarh Chhanna Link Road from Mansa Barnala Road. The various pollutants being spread by the factory have made life difficult for the people of dozens of surrounding villages. The following are the problems and details of pollution caused by the above factory:-

1. IOL Chemicals and Pharmaceuticals Ltd. Factory Fatehgarh Chhanna-near Village Dhaula, Mansa Barnala Road to Fatehgarh Chhanna Road is located just 4 kms above Dhaula. The town is at a distance of 2 km, Handiaya town at a distance of 2 km and Dhanaula Khurd at a distance of 3 km and Kothe Chungha Khurd and Aspal Kalan at a distance of 12 km.
2. There is a drain for storing rain water near the said factory. Water is stored in this drain on rainy days. Which farmers used when needed. But now IOL Chemicals and Pharmaceuticals Limited factory Fatehgarh Chhanna-near Dhaula is discharging chemical laden water into the drain without any treatment. However, as per the guidelines of the Hon'ble High Court, chemically contaminated water cannot be released in the open. But the factory is defying the orders of the Hon'ble High Court.
3. The said factory is also discharging toxic water containing chemicals through underground bore. Due to which the drinking water of village Dhaula and Fatehgarh Chhanna is not potable. Similarly, the water of tubewells in the fields has also been polluted by the pollution of the said

(Signature)

factory. Sometimes poisonous black water starts coming out of farmers' farm motors. The water which causes damage to the crops. If the farmers forcibly apply water only to the vegetables then the vegetables become poisonous. If a farmer raises his voice regarding this problem, he is not heard anywhere.

4. Chemical water as well as air pollution is being spread by the said factory owner. From the chimneys of IOL Chemicals Factory Fatehgarh Chhanna-near Dhaula, the smoke of toxic gases is constantly covering the village of Dhaula and other villages like a white sheet. With this millions of lives of human beings and animals have been devoured by death. Hundreds of people in village Dhaula have succumbed to cancer, tuberculosis, skin diseases and other serious illnesses due to pollution from 10L Chemicals Factory Fatehgarh Chhanna-near Dhaula. Economically weak people cannot even leave the village. With the pollution of the factory, not only the crops are deteriorating but also millions of animals are dying.
5. The miscellaneous material emanating from the factory is spreading pollution in the surrounding villages. The toxic gas emitted from the factory harms the eyes of the people and blackens the clothes worn for drying. Pollution from the factory has made life miserable for the people here.
6. I have repeatedly approached the Punjab Government, Punjab Pollution Control Board and the Civil Administration Barnala through the media regarding the pollution of the said 10L Chemicals and Pharmaceuticals Limited. But no hearing has been held anywhere. Because the owner of the factory has political affiliation. As a result Punjab Pollution Control Board and Civil Administration Barnala do not take any action.
7. When the Punjab Pollution Control Board team from Patiala comes to investigate the pollution being spread by the said factory, the investigation team working inside the factory or the factory owner gives a written statement to the people that there is no pollution from some of their supporters. The control board team should come to the villages and collect data from the general public. But this does not happen. The certificates issued by the factory owner to the people and panchayats for non-pollution are all false. This is the subject of an investigation.
8. The Punjab State Pollution Control Board does not take any action as the factory owner has political affiliation. The factory owner, due to his political affiliation, writes to the village panchayats about non-pollution. This should be investigated by the Central Pollution Control Board, Government of India.
9. Pollution data from the common people of village Dhaula and surrounding villages should be collected by sending your team.
10. The wall of the said factory is shared with Trident Factory Dhaula. On 8th February 2022, case no 682/19, it has been fined 5 crore rupees by the Hon'ble Court NGT Delhi for polluting the environment. The IOL chemical factory is also a contributor. Because both of them are close to each other. So the said factory should be fined and legal action should be taken for polluting the environment.

Therefore, we request you to take appropriate action on the pollution being spread by the IOL Chemicals and Pharmaceuticals Limited factory by approving this PIL keeping in view the problems of the general public. If the pollution of the factory is not stopped then the day is not far when the people of the village will die. We request you to take air and water samples at the

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factory as soon as possible. Action should be taken to stop the water containing chemicals in the drain. The matter should be thoroughly investigated and a case should be registered against the factory owner for endangering the lives of the people legally. At the same time action should be taken under Pollution Act and Environmental Protection Act. I would be very grateful to you.

Note: This application is accompanied by videos and photographs of the chemical water being discharged into the drain by the factory.

Yours sincerely,



Copy To: Hon'ble Chairman, PPCB.

Jagsir Singh S/o Late. Nachhatar Singh

General Secretary CACH (REGD.)

Vpo Aspal Kalan, Dist: Barnala

Email. cach.hindustan@gmail.com

Mo: 91257-00066

Wemi

English Translated copy of Statement given by Jagsir Singh

Stated that I am Jagsir Singh S/o Sh. Nachhatar Singh is a resident of Aspal Kalan, Tehsil Dhanula, District Barnala (Mobile No. 91257-00066) and I am the State General Secretary of Campaign Against Corruption Hindustan.

That I have filed a PIL dated 04.08.2023 bearing no. 29/CACH-2023 with Hon'ble Chairperson National Green Tribunal New Delhi against IOL Chemical & Pharmaceuticals Ltd, Fatehgarh Channa, District Barnala. In connection to NGT OA no. 39 of 2024, I was asked to appear for personal hearing before Deputy Commissioner Barnala vide letter No. 2310/LFA on 18.06.2024 at 11:00 AM.

In regard to above said letter, I along with other office-bearers of my organization have appeared on 18.06.2024 at the Hon'ble Deputy Commissioner's office, Barnala, for hearing. However due to unavailability of Deputy Commissioner Barnala, my petition by the Additional Deputy Commissioner (General) Barnala Mrs. Anuprita Johal. She didn't allow any other office bearer of our organization to enter her office.

That when I reached the office of Additional Deputy Commissioner (General), Barnala Smt. Anuprita Johal for the hearing, the Punjab Pollution Control Board team was already present there. I presented my case factually before the hearing officer. But it was clear from their attitude that they are in forgiving mood about M/s IOL Chemicals and Pharmaceuticals Ltd. concession of District Barnala.

That I was told by the team of the Punjab Pollution Control Board during the hearing that sampling of concerned area around M/s IOL Chemicals and Pharmaceuticals Ltd. has been carried out. But I objected that the sampling was done in my absence, and I don't have any confidence in it.

That I also offered to the hearing officer and the Punjab Pollution Control Board team that a new borewell be made near the closed tube well in the nearby area of M/s IOL Chemicals and Pharmaceuticals Ltd., Barnala and ground water sampling from different aquifer be done in my presence. Expenditure to be incurred in digging the borewell shall be borne by him. But they ignored my offer. I still stand by my offer. Please bore and sampling at my expense from nearby area of IOL Chemicals and Pharmaceuticals Ltd. district Barnala shall be done so that reveal pollution by the industry and offering relief from polluted water to people of area concerned.

That Madam Anuprita Johal, ADC (G) put a lot of pressure on me to withdraw the application and also threatened to file a police report in case of not withdrawing the complaint. In this regard, I am making a separate complaint to the Chief Justice of the Punjab and Haryana High Court, the Chief Secretary to the Government of Punjab and the Ministry of Home Affairs, Government of Punjab and the Government of India through an affidavit.

I have come to you today and given a written statement regarding my application on which legal action should be taken. Date - 18.06.2024

(Wemi)

-sd-
Jagsir Singh
General Secretary (CH) Punjab
Mob. No. 91257-00066

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ

ਸੁਣਵਾਈ ਕਾਰਵਾਈ ਮਿਤੀ 18.06.2024 ਸਮਾਂ 11:00 ਵਜੇ

ਅੱਜ ਮਿਤੀ 18/06/2024 ਨੂੰ ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ In Reference to Hon'ble NGT order dated 01.05.2024 in O.A No 38/2024 titled as Jagsir singh Vs State of Punjab Ors-reg ਸਬੰਧੀ ਸਿਕਾਇਤਕਰਤਾ ਨੂੰ ਨਿੱਜੀ ਸੁਣਵਾਈ ਲਈ ਬੁਲਾਇਆ ਗਿਆ। ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀ/ਕਰਮਚਾਰੀਆਂ ਅਤੇ ਸਿਕਾਇਤ ਕਰਤਾ ਨੇ ਭਾਗ ਲਿਆ ਮੀਟਿੰਗ ਵਿੱਚ ਹਾਜ਼ਰ ਅਤੇ ਅਧਿਕਾਰੀ ਅਤੇ ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਜੀ ਆਇਆ ਕਿਹਾ ਗਿਆ ਅਤੇ ਮੀਟਿੰਗ ਸ਼ੁਰੂ ਕੀਤੀ ਗਈ।

1. ਸ੍ਰੀ ਗੁਨੀਤ ਸੇਠੀ ਵਾਤਾਵਰਣ ਇੰਜੀ. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਖੇਤਰੀ ਦਫਤਰ ਸੰਗਰੂਰ।
2. ਸ੍ਰੀ ਜਸਪਾਲ ਸਿੰਘ ਸਹਾਇਕ ਵਾਤਾਵਰਣ ਇੰਜੀ. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ ਖੇਤਰੀ ਦਫਤਰ ਸੰਗਰੂਰ।
3. ਸ੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਸਿਕਾਇਤ ਕਰਤਾ।

ਜਿਕਰਯੋਗ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਸ੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ, ਪੁੱਤਰ ਸ੍ਰੀ ਨਛੱਤਰ ਸਿੰਘ ਵਾਸੀ ਅਸਪਾਲ ਕਲਾਂ, ਜਿਲ੍ਹਾ ਬਰਨਾਲਾ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਪੱਤਰ ਪਟੀਸ਼ਨ ਦੇ ਆਧਾਰ 'ਤੇ ਦਰਜ ਕੀਤਾ ਗਿਆ ਹੈ। ਪੱਤਰ ਪਟੀਸ਼ਨ ਵਿੱਚ ਯੂਨਿਟ ਦੇ ਗੈਰ-ਕਾਨੂੰਨੀ ਸੰਚਾਲਨ ਵਿਰੁੱਧ ਸ਼ਿਕਾਇਤ ਉਠਾਈ ਗਈ ਹੈ, ਜੋ ਕਿ ਆਈਓਐਲ ਕੈਮੀਕਲਜ਼ ਐਂਡ ਫਾਰਮਾਸਿਊਟੀਕਲਜ਼ ਲਿਮਿਟਿਡ ਫੈਕਟਰੀ ਪਿੰਡ ਅਤੇ ਡਾਕਖਾਨਾ ਫਤਿਹਗੜ੍ਹ ਛੰਨਾ- ਨੇੜੇ ਪਿੰਡ ਧੌਲਾ, ਮਾਨਸਾ ਰੋਡ, ਜਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੇ ਸਬੰਧ ਵਿੱਚ ਦਰਜ ਹੈ। ਪ੍ਰਾਰਥੀ ਦੀ ਦਲੀਲ ਹੈ ਕਿ ਉਕਤ ਯੂਨਿਟ ਧੌਲਾ, ਹੰਡਿਆਇਆ ਕਸਬਾ ਧੌਲਾ ਖੁਰਦ, ਕੋਠੇ ਚੂਘਾਂ ਖੁਰਦ ਅਤੇ ਅਸਪਾਲ ਕਲਾਂ ਦੇ ਨਜ਼ਦੀਕ ਸਥਿਤ ਹੈ ਅਤੇ ਇਹ ਅਣਸੋਧਿਆ ਹੋਇਆ ਗੰਦਾ ਪਾਣੀ ਸਟਰੋਮ ਵਾਟਰ ਡਰੇਨ ਅਤੇ ਬੋਰਵਲ ਵਿੱਚ ਸੁੱਟ ਰਹੇ ਹਨ, ਜਿਸ ਕਾਰਨ ਪਿੰਡ ਧੌਲਾ ਅਤੇ ਫਤਿਹਗੜ੍ਹ ਛੰਨਾ ਵਿੱਚ ਧਰਤੀ ਹੇਠਲਾ ਪੀਣ ਵਾਲਾ ਪਾਣੀ ਪੀਣ ਯੋਗ ਨਹੀਂ ਰਿਹਾ ਅਤੇ ਜ਼ਹਿਰੀਲਾ ਕਾਲਾ ਪਾਣੀ ਨਿਕਲਣਾ ਸ਼ੁਰੂ ਹੋ ਜਾਂਦਾ ਹੈ ਜਿਸ ਕਾਰਨ ਫਸਲ ਨੂੰ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ। ਇਹ ਵੀ ਇਲਜ਼ਾਮ ਹੈ ਕਿ ਫੈਕਟਰੀ ਵਿੱਚੋਂ ਲਗਾਤਾਰ ਜ਼ਹਿਰੀਲੀਆਂ ਗੈਸਾਂ ਦਾ ਧੂੰਆਂ ਨਿਕਲ ਰਿਹਾ ਹੈ ਜੋ ਪਿੰਡ ਧੌਲਾ ਅਤੇ ਹੋਰ ਪਿੰਡਾਂ ਨੂੰ ਆਪਣੀ ਲਪੇਟ ਵਿੱਚ ਲੈ ਕੇ ਸਿਹਤ ਲਈ ਖਤਰਾ ਪੈਦਾ ਕਰ ਰਿਹਾ ਹੈ। ਇਸ ਸਿਕਾਇਤ ਦੀ ਕਾਪੀ ਝੰਡੀ ਓ ਅਨੁਸਾਰ ਨਾਲ ਨੱਥੀ ਹੈ।

ਇਸ ਸਿਕਾਇਤ ਦੀ ਪੜਤਾਲ ਸਬੰਧੀ ਸਿਕਾਇਤ ਕਰਤਾ ਸ੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਪੁੱਤਰ ਸ. ਨਛੱਤਰ ਸਿੰਘ ਵਾਸੀ ਅਸਪਾਲ ਕਲਾਂ, ਜਿਲ੍ਹਾ ਬਰਨਾਲਾ ਨੂੰ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2310/Lfa ਮਿਤੀ 13.06.2024 ਰਾਹੀਂ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਬਰਨਾਲਾ ਵਿਖੇ ਮਿਤੀ 18.06.2024 ਸਵੇਰੇ 11:00 ਵਜੇ ਆਪਣਾ ਪੱਖ ਰੱਖਣ ਲਈ ਬੁਲਾਇਆ ਗਿਆ ਸੀ।

ਸ੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਇਸ ਨਿੱਜੀ ਸੁਣਵਾਈ ਵਿੱਚ ਹਾਜ਼ਰ ਹੋਏ। ਇਸ ਮੀਟਿੰਗ ਦੀ ਪ੍ਰਧਾਨਗੀ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਬਰਨਾਲਾ ਵੱਲੋਂ ਕੀਤੀ ਗਈ। ਸਿਕਾਇਤ ਵਿਚ ਦਰਜ ਨੁਕਤਿਆਂ ਵਾਰੇ ਸੁਣਿਆ ਗਿਆ। ਸਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬੀਊਨਲ ਵਿਖੇ ਆਪ ਵੱਲੋਂ ਮਿਤੀ 04.08.2023 ਨੂੰ ਦਰਜ ਸਿਕਾਇਤ ਨੂੰ ਵਿਚਾਰ ਦੇ ਹੋਏ O.A. 39/2024 ਰਾਹੀਂ ਕੇਸ ਦਰਜ ਕਰ ਲਿਆ ਹੈ। ਮਾਨਯੋਗ ਗ੍ਰੀਨ-ਟ੍ਰਿਬੀਊਨਲ ਦੇ ਹੁਕਮ ਮਿਤੀ 01.05.2024 ਦੁਆਰਾ ਸੈਟਰ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਬੋਰਡ ਅਤੇ ਜਿਲ੍ਹਾ ਪ੍ਰਸ਼ਾਸਨ ਦੇ ਅਧਿਕਾਰੀਆਂ ਦੀ ਟੀਮ ਗਠਿਤ ਕਰਕੇ ਮਾਮਲੇ ਸਬੰਧੀ ਪੜਤਾਲ ਕਰਨ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ। ਗਠਿਤ ਟੀਮ ਵੱਲੋਂ ਮਿਤੀ 12.06.2024 ਨੂੰ ਮੌਕੇ ਦੀ ਪੜਤਾਲ ਕਰਕੇ ਹਵਾ ਅਤੇ ਸਿਕਾਇਤ ਵਿੱਚ ਦਰਜ ਪਿੰਡਾਂ/ਉਦਯੋਗਿਕ ਇਕਾਈ ਦੇ ਪਾਣੀ ਦੇ ਸੈਂਪਲ ਇਕਤਰ ਕਰ ਲਏ ਗਏ ਹਨ ਜਿਸ ਦੀ ਰਿਪੋਰਟ ਆਉਣੀ ਬਾਕੀ ਹੈ।

ਨਿੱਜੀ ਸੁਣਵਾਈ ਦੌਰਾਨ ਸਿਕਾਇਤਕਰਤਾ ਸ੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਨੂੰ ਸਿਕਾਇਤ ਸਬੰਧੀ ਪੱਖ ਰੱਖਣ ਲਈ ਕਿਹਾ ਗਿਆ। ਸਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਕਿਹਾ ਗਿਆ ਕਿ ਉਹ ਆਪਣੇ ਨਿੱਜੀ ਖਰਚੇ ਉੱਪਰ ਉਦਯੋਗਿਕ ਇਕਾਈ ਦੀ ਜਗ੍ਹਾ ਵਿੱਚ ਨਵਾਂ ਬੋਰ ਕਰਵਾਕੇ ਸੈਂਪਲਿੰਗ ਕਰਵਾਉਣਾ ਚਾਹੁੰਦਾ ਹੈ। ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਕਿ

Environmental Officer,
Punjab Pollution Control Board,
Regional Office, Sangrur

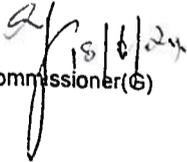
ਗਠਿਤ ਟੀਮ ਵੱਲੋਂ 12.06.2024 ਨੂੰ ਉਦਯੋਗਿਕ ਇਕਾਈ ਵਿੱਚ ਮੌਜੂਦ ਦੇ ਟਿਊਬਲਾਂ ਦੇ ਸੈਪਲ ਅਤੇ ਪਿੰਡ ਫਹਿਤਗੜ੍ਹ ਛੰਨਾਂ ਜਿਥੇ ਫੈਕਟਰੀ ਸਥਿਤ ਹੈ ਉਸ ਦੇ ਵੀ ਗਰਾਊਂਡ ਵਾਟਰ ਦੇ ਸੈਪਲ ਲੈ ਲਏ ਗਏ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਸਿਕਾਇਤ ਵਿੱਚ ਦਰਜ ਨੇੜਲੇ ਪਿੰਡਾਂ(ਅਸਪਾਲ ਕਲਾਂ, ਹੰਡਆਇਆ, ਕੋਠੇ ਚੁੰਘਾ ਖੁਰਦ, ਧੌਨਲਾ ਖੁਰਦ ਅਤੇ ਧੌਲਾ) ਦੇ ਗਰਾਊਂਡ ਵਾਟਰ ਦੇ ਸੈਪਲ ਵੀ ਲੈ ਲਏ ਗਏ ਹਨ। ਜਿਨ੍ਹਾਂ ਦੀਆਂ ਰਿਪੋਰਟਾਂ ਆਉਣੀਆਂ ਬਾਕੀ ਹਨ ਇਸ ਤਰ੍ਹਾਂ ਸਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਕਿ ਉਸ ਵੱਲੋਂ ਸਿਕਾਇਤ ਵਿੱਚ ਦਰਜ ਪਾਇਪਾਂ ਦੀ ਸੈਪਲਿੰਗ ਟੀਮ ਵੱਲੋਂ ਪਹਿਲਾਂ ਹੀ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ। ਸਿਕਾਇਤ ਕਰਤਾ ਸੰਨਤ ਵੱਲੋਂ ਡੋਰਨ ਵਿੱਚ ਜਾਂ ਅੰਡਰ ਗਰਾਊਂਡ ਬੋਰ ਵਿੱਚ ਗੰਦਾਂ ਪਾਣੀ ਪਾਉਣ ਸਬੰਧੀ ਕੋਈ ਸਬੂਤ ਪੇਸ਼ ਨਹੀਂ ਕਰ ਸਕਿਆ। ਸਿਕਾਇਤਕਰਤਾ ਨੂੰ ਇਹ ਵੀ ਦੱਸਿਆ ਗਿਆ ਕਿ ਖੇਤੀਬਾੜੀ ਮਹਿਕਮੇ ਤੋਂ ਵੀ ਉਦਯੋਗਿਕ ਇਕਾਈ ਦੇ ਨੇੜਲੇ ਖੇਤਰ ਵਿੱਚ ਫਸਲਾਂ ਦੇ ਪ੍ਰਭਾਵ ਆਦਿ ਹੋਣ ਜਾਂ ਨਾ ਹੋਣ ਸਬੰਧੀ ਰਿਪੋਰਟ ਵੀ ਲਈ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਜੀ ਨੇ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਬੋਰਡ ਬਰਨਾਲਾ ਨੂੰ ਆਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ ਕਿ ਜੇਕਰ ਸਿਕਾਇਤ ਕਰਤਾ ਆਪਣੇ ਦੁਆਰਾ ਦੱਸੇ ਹੋਰ ਪਿੰਡ ਜਾਂ ਸਥਾਨ ਸਬੰਧੀ ਸੈਪਲ ਲੈਣ ਦੀ ਮੰਗ ਕੀਤੀ ਤਾਂ ਉਹ ਸੈਪਲ ਵੀ ਗਠਿਤ ਟੀਮ ਵੱਲੋਂ ਲੈ ਲਏ ਜਾਣ।

ਸਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਸੁਣਵਾਈ ਦੌਰਾਨ ਇੱਕ ਵੀਡੀਉ ਦਿਖਾਈ ਗਈ ਜਿਸ ਵਿੱਚ ਇੱਕ ਟਿਊਵੈਬਲ ਬੋਰ ਚੱਲ ਰਿਹਾ ਸੀ ਅਤੇ ਸਿਕਾਇਤਕਰਤਾ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਇਸ ਦੇ ਪਾਣੀ ਦਾ ਫਸਲ ਉੱਪਰ ਮਾੜਾ ਪ੍ਰਭਾਵ ਪੈਦਾ ਹੈ। ਸਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਵੀਡੀਉ ਬਣਾਉਣ ਦੀ ਮਿਤੀ ਅਤੇ ਟਿਊਵੈਬਲ ਦੀ ਜਗ੍ਹਾ ਵਾਰੇ ਕੋਈ ਜਾਣਕਾਰੀ ਨਹੀਂ ਦਿੱਤੀ ਗਈ। ਇਹ ਜਿਕਰਯੋਗ ਹੈ ਕਿ ਵੀਡੀਉ ਵਿੱਚ ਕੋਈ ਰੰਗਦਾਰ ਪਾਣੀ ਨਹੀਂ ਦਿਖ ਰਿਹਾ ਸੀ। ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਕਿਹਾ ਗਿਆ ਕਿ ਜੇਕਰ ਕੋਈ ਹੋਰ ਗੰਦੇ ਪਾਣੀ ਦੀ ਵੀਡੀਉ ਜਾਂ ਸਬੂਤ ਪੇਸ਼ ਕਰਨਾ ਚਾਹੁੰਦਾ ਹੈ ਤਾਂ ਕਰ ਸਕਦਾ ਹੈ। ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਨੇ ਮੌਕੇ ਤੇ ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫਸਰ ਬਰਨਾਲਾ ਨੂੰ ਫੋਨ ਕਰਕੇ ਕਿਹਾ ਕਿ ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਸੁਣਿਆ ਜਾਵੇ ਅਤੇ ਮੌਕੇ ਤੇ ਜਾ ਕੇ ਜੇਕਰ ਫਸਲਾਂ ਦਾ ਕੋਈ ਨਕਸ਼ਾਨ ਹੋ ਰਿਹਾ ਹੈ ਤਾਂ ਪੜਤਾਲ ਕਰਕੇ ਰਿਪੋਰਟ ਕਰਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜੀ ਜਾਵੇ।

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਵੱਲੋਂ ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਕਿਹਾ ਗਿਆ ਕਿ ਮਿਤੀ 12.11.2022 ਨੂੰ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬੀਊਨਲ ਵਿਖੇ ਸ੍ਰੀ ਬੇਅੰਤ ਸਿੰਘ ਬਾਜਵਾ ਪੁੱਤਰ ਸ੍ਰੀ ਬੁੱਧ ਸਿੰਘ ਜਿਲ੍ਹਾਂ ਬਰਨਾਲਾ ਵੱਲੋਂ ਇਸ ਉਦਯੋਗਿਕ ਇਕਾਈ ਵਿਰੁੱਧ ਇੱਕ ਸਿਕਾਇਤ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਬੋਰਡ ਅਤੇ ਮਾਨਯੋਗ ਗ੍ਰੀਨ ਟ੍ਰਿਬੀਊਨਲ ਵਿੱਚ ਦਰਜ ਕਰਵਾਈ ਗਈ ਸੀ ਅਤੇ ਹੁਣ ਆਪ ਵੱਲੋਂ ਮਿਤੀ 04.08.2023 ਦਰਜ ਕਰਵਾਈ ਸਿਕਾਇਤ ਦੀ ਸਬਦਾਬਲੀ ਵਿੱਚ ਕੋਈ ਫਰਕ ਨਹੀਂ ਹੈ ਅਤੇ ਇਕੋ ਜਿਹੀ ਹੈ ਅਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬੀਊਨਲ ਵੱਲੋਂ ਇਸ ਸਿਕਾਇਤ ਨੂੰ O.A no 722/2022 ਵਿੱਚ ਹੁਕਮ ਮਿਤੀ 20.12.2022 ਰਾਹੀਂ ਡਿਸਪੋਜ਼ ਆਫ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ। ਜਿਸਦਾ ਸਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਕੋਈ ਵੀ ਸਪਸ਼ਟ ਜਵਾਬ ਨਹੀਂ ਦਿੱਤਾ ਗਿਆ। ਫਿਰ ਵੀ ਕੁਦਰਤੀ ਵਰਤਾਉ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਮੌਜੂਦਾ ਸਿਕਾਇਤ ਨੂੰ ਦਰਜ ਕਰ ਲਿਆ ਗਿਆ ਹੈ। ਅੰਤ ਵਿੱਚ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਵੱਲੋਂ ਸਿਕਾਇਤ ਕਰਤਾ ਨੂੰ ਕਿਹਾ ਗਿਆ ਹੈ ਕਿ ਉਹ ਆਪਣੇ ਬਿਆਨ ਕਲਮਬੰਦ ਕਰਵਾ ਲੈਣ ਅਤੇ ਜੇਕਰ ਕੋਈ ਫੋਟੋ, ਵੀਡੀਉ ਰਿਕਾਰਡਿੰਗ ਜਾਂ ਕੋਈ ਹੋਰ ਸਬੂਤ ਹੈ ਜਵਾਬ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਦੇ ਦਿੱਤੇ ਜਾਣ ਤਾਂ ਜੋ ਉਸ ਦੀ ਵਿਸ਼ਵਾਸਯੋਗਤਾ ਪੜਤਾਲ ਕਰਵਾਈ ਜਾ ਸਕੇ। ਪਰ ਸਿਕਾਇਤ ਕਰਤਾ ਵੱਲੋਂ ਕੋਈ ਵੀ ਸਬੂਤ ਆਪਣੇ ਬਿਆਨਾਂ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਨਹੀਂ ਦਿੱਤੇ ਗਏ। ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਵੱਲੋਂ ਸੁਣਵਾਈ ਵਿੱਚ ਹਾਜ਼ਰ ਆਏ ਮੈਂਬਰਾਂ ਅਤੇ ਸਿਕਾਇਤਕਰਤਾ ਦਾ ਧੰਨਵਾਦ ਕੀਤਾ ਗਿਆ।


Asst. Environmental Engg.
PPCB RO Sangrur


Environmental Engg.
PPCB RO Sangrur


Addl. Deputy Commissioner(B)
Barnala

Environmental Engg. & Control
Punjab Pollution Control Board
Regional Office Sangrur

ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈਂ ਜਗਸੀਰ ਸਿੰਘ ਪੁੱਤਰ ਸ. ਨਵੱਤਰ ਸਿੰਘ ਵਾਸੀ ਅਸਪਾਲ ਕਲਾਂ, ਤਹਿਸੀਲ ਧਨੌਲਾ, ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ (ਮੋਬਾਇਲ ਨੰਬਰ 91257-00066) ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮੈਂ ਕੰਪਨ ਅਗੇਂਸਟ ਕੁਰੱਪਸ਼ਨ ਹਿੰਦੋਸਤਾਨ ਦਾ ਸੂਬਾ ਜਨਰਲ ਸਕੱਤਰ ਹਾਂ।

ਇਹ ਕਿ ਮੇਰੇ ਵੱਲੋਂ ਮਿਤੀ 04-08-2023 ਨੂੰ ਇੱਕ ਜਨਹਿੱਤ ਪਟੀਸ਼ਨ ਦਰਖਾਸਤ ਨੰਬਰ 29/CACH-2023 IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੇ ਖਿਲਾਫ ਮਾਨਯੋਗ ਚੇਅਰਪਰਸਨ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਨਵੀਂ ਦਿੱਲੀ ਪਾਸ ਦਾਇਰ ਕੀਤੀ ਗਈ ਸੀ। ਜਿਸ ਦੀ ਸੁਣਵਾਈ ਦੇ ਸੰਬੰਧ ਵਿਚ ਦਫ਼ਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਵੱਲੋਂ ਮੈਨੂੰ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ OA No. 39 of 2024 ਤਹਿਤ ਨਿੱਜੀ ਸੁਣਵਾਈ ਲਈ ਪੱਤਰ ਨੰਬਰ 2310/ਐਲਐਫਏ ਜਾਰੀ ਕਰਕੇ ਮਿਤੀ 18-06-2024 ਨੂੰ ਸਵੇਰੇ 11:00 ਵਜੇ ਪੇਸ਼ ਹੋਣ ਲਈ ਕਿਹਾ ਗਿਆ ਸੀ।

ਇਹ ਕਿ ਉਕਤ ਪੱਤਰ ਦੇ ਸੰਬੰਧ ਵਿਚ ਮੈਂ ਸੁਣਵਾਈ ਲਈ ਆਪਣੀ ਸੰਸਥਾ ਦੇ ਹੋਰ ਅਹੁਦੇਦਾਰਾਂ ਸਮੇਤ ਅੱਜ 18-06-2024 ਨੂੰ ਨਿਸ਼ਚਿਤ ਸਮੇਂ ਅਨੁਸਾਰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਦਫ਼ਤਰ ਬਰਨਾਲਾ ਪਾਸ ਹਾਜ਼ਰ ਹੋਇਆ ਹਾਂ। ਪਰੰਤੂ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਪੇਸ਼ੀ ਲਈ ਨਿਸ਼ਚਿਤ ਸਮੇਂ ਦਫ਼ਤਰ ਹਾਜ਼ਰ ਨਾ ਹੋਣ ਕਾਰਨ ਮੇਰੀ ਪਟੀਸ਼ਨ ਦੀ ਸੁਣਵਾਈ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜਰਨਲ) ਬਰਨਾਲਾ ਸ਼੍ਰੀਮਤੀ ਅਨੁਪ੍ਰਿਤਾ ਜੌਹਲ ਵੱਲੋਂ ਕੀਤੀ ਗਈ। ਪਰ ਉਨ੍ਹਾਂ ਸਾਡੀ ਸੰਸਥਾ ਦੇ ਕਿਸੇ ਹੋਰ ਅਹੁਦੇਦਾਰ ਨੂੰ ਦਫ਼ਤਰ ਵਿਚ ਦਾਖਲ ਨਹੀਂ ਹੋਣ ਦਿੱਤਾ।

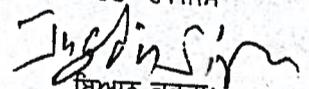
ਇਹ ਕਿ ਜਦੋਂ ਮੈਂ ਸੁਣਵਾਈ ਲਈ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜਰਨਲ) ਬਰਨਾਲਾ ਸ਼੍ਰੀਮਤੀ ਅਨੁਪ੍ਰਿਤਾ ਜੌਹਲ ਦੇ ਦਫ਼ਤਰ ਪਹੁੰਚਿਆ ਤਾਂ ਉਥੇ ਪਹਿਲਾਂ ਹੀ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀ ਟੀਮ ਹਾਜ਼ਰ ਸੀ। ਮੈਂ ਆਪਣਾ ਪੱਖ ਤੱਥਾਂ ਸਹਿਤ ਸੁਣਵਾਈ ਕਰ ਰਹੇ ਅਧਿਕਾਰੀ ਦੇ ਸਾਹਮਣੇ ਰੱਖਿਆ। ਪਰੰਤੂ ਉਨ੍ਹਾਂ ਦੇ ਰਵੱਈਏ ਤੋਂ ਸਾਫ਼ ਜਾਹਰ ਹੋ ਰਿਹਾ ਸੀ ਕਿ ਉਨ੍ਹਾਂ ਨੂੰ IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੀ ਰਿਆਇਤ ਮੰਜ਼ੂਰ ਹੈ।

ਇਹ ਕਿ ਮੈਨੂੰ ਸੁਣਵਾਈ ਦੌਰਾਨ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀ ਟੀਮ ਵੱਲੋਂ ਦੱਸਿਆ ਕਿ ਉਨ੍ਹਾਂ ਵੱਲੋਂ IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੇ ਖੇਤਰ ਵਿੱਚੋਂ ਦਰਖਾਸਤ ਵਿਚ ਕੀਤੀ ਮੰਗ ਅਨੁਸਾਰ ਸ਼ੈਪਲਿੰਗ ਕਰ ਲਈ ਗਈ ਹੈ। ਪਰੰਤੂ ਮੈਂ ਇਸ ਪਰ ਇਤਰਾਜ਼ ਜਤਾਇਆ ਕਿ ਇਹ ਸ਼ੈਪਲਿੰਗ ਮੇਰੀ ਗੈਰ-ਹਾਜ਼ਰੀ ਵਿਚ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ 'ਤੇ ਮੈਨੂੰ ਕੋਈ ਭਰੋਸਾ ਨਹੀਂ ਹੈ।

ਇਹ ਕਿ ਮੈਂ ਸੁਣਵਾਈ ਕਰ ਰਹੇ ਅਧਿਕਾਰੀ ਅਤੇ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਦੀ ਟੀਮ ਨੂੰ ਇਹ ਪੇਸ਼ਕਸ਼ ਵੀ ਕੀਤੀ ਕਿ IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੇ ਨੇੜਲੇ ਖੇਤਰ ਦੇ ਵਿੱਚੋਂ ਬੰਦ ਕਰਵਾਏ ਟਿਊਬਵੈਲ ਦੇ ਨੇੜੇ ਨਵਾਂ ਬੋਰ ਕਰਕੇ ਉਸ ਦੀਆਂ ਵੱਖ-ਵੱਖ ਪੱਤਣਾਂ ਤੋਂ ਪਾਣੀ ਦੀ ਸ਼ੈਪਲਿੰਗ ਮੇਰੀ ਹਾਜ਼ਰੀ ਵਿਚ ਕੀਤੀ ਜਾਵੇ। ਬੋਰ ਕਰਨ 'ਤੇ ਹੋਣ ਵਾਲੇ ਖਰਚ ਦੀ ਅਦਾਇਗੀ ਮੈਂ ਖੁਦ ਕਰਾਂਗਾ। ਪਰੰਤੂ ਉਨ੍ਹਾਂ ਮੇਰੀ ਇਸ ਪੇਸ਼ਕਸ਼ ਨੂੰ ਨਜ਼ਰ ਅੰਦਾਜ਼ ਕਰ ਦਿੱਤਾ। ਮੈਂ ਹੁਣ ਵੀ ਆਪਣੀ ਇਸ ਪੇਸ਼ਕਸ਼ 'ਤੇ ਕਾਇਮ ਹਾਂ। ਕਿਰਪਾ ਕਰਕੇ IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਦੇ ਨੇੜਲੇ ਖੇਤਰ ਵਿੱਚੋਂ ਮੇਰੇ ਖਰਚੇ 'ਤੇ ਬੋਰ ਕਰਕੇ ਸ਼ੈਪਲਿੰਗ ਕਰਵਾਈ ਜਾਵੇ ਤਾਂ ਕਿ IOL Chemicals and Pharmaceuticals Limited Vpo Fatehgarh Chhanna ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ ਵੱਲੋਂ ਦੂਸ਼ਿਤ ਕੀਤੇ ਜਾ ਰਹੇ ਪਾਣੀ ਦਾ ਖੁਲਾਸਾ ਹੋ ਸਕੇ ਅਤੇ ਇਲਾਕੇ ਦੇ ਲੋਕਾਂ ਨੂੰ ਦੂਸ਼ਿਤ ਪਾਣੀ ਤੋਂ ਨਿਜਾਤ ਮਿਲ ਸਕੇ।

ਇਹ ਕਿ ਮੈਡਮ ਅਨੁਪ੍ਰਿਤਾ ਜੌਹਲ ਨੇ ਮੈਨੂੰ ਦਰਖਾਸਤ ਵਾਪਸ ਲੈਣ ਲਈ ਕਾਫੀ ਦਬਾਅ ਪਾਇਆ ਅਤੇ ਸ਼ਿਕਾਇਤ ਵਾਪਸ ਨਾ ਲੈਣ ਦੀ ਸੂਰਤ ਵਿਚ ਪੁਲਿਸ ਤੋਂ ਪਰਚਾ ਦਰਜ ਕਰਵਾਉਣ ਦਾ ਭੈਅ ਵੀ ਦਿੱਤਾ। ਇਸ ਸੰਬੰਧੀ ਮੈਂ ਇੱਕ ਵੱਖਰੀ ਸ਼ਿਕਾਇਤ ਪੰਜਾਬ ਐਂਡ ਹਰਿਆਣਾ ਹਾਈਕੋਰਟ ਦੇ ਚੀਫ਼ ਜਸਟਿਸ, ਚੀਫ਼ ਸੈਕਟਰੀ ਪੰਜਾਬ ਸਰਕਾਰ ਅਤੇ ਗ੍ਰਹਿ ਮੰਤਰਾਲਾ ਪੰਜਾਬ ਅਤੇ ਭਾਰਤ ਸਰਕਾਰ ਪਾਸ ਵੀ ਹਲਫੀਆਂ ਬਿਆਨ ਰਾਹੀਂ ਕਰ ਰਿਹਾ ਹਾਂ।

ਅੱਜ ਆਪ ਜੀ ਪਾਸ ਹਾਜ਼ਰ ਆ ਕੇ ਮੈਂ ਆਪਣੀ ਦਰਖਾਸਤ ਸੰਬੰਧੀ ਲਿਖਤੀ ਬਿਆਨ ਦੇ ਦਿੱਤਾ ਹੈ। ਜਿਸ ਪਰ ਉਚਿਤ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿਚ ਲਿਆਂਦੀ ਜਾਵੇ। ਮਿਤੀ: 18.06.2024


ਬਿਆਨ ਕਰਤਾ:

ਜਗਸੀਰ ਸਿੰਘ

ਜਨਰਲ ਸਕੱਤਰ (ਕੈਚ) ਪੰਜਾਬ।

ਮੋ: ਨੰ: 91257-00066



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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/RO/SGR/No.

Dated:

Registered

To

Sh. Jagsir Singh s/o Sh. Nachhatar Singh,
General Secretary CACH (Reg.),
Village Aspal Kalan, Distt. Barnala
Email: cach.hindustan@gmail.com
Mobile no. 91257-00066

Subject: Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes by M/s IOL Chemical & Pharmaceuticals Ltd., Village Fatehgarh Channa, District Barnala.

Reference: In continuation of Hon'ble NGT OA No. 39 of 2024 titles as Jagsir Singh Vs State of Punjab & Ors and vide letter no. 2310/LFA dated 13.06.2024 issued from Office of Deputy Commissioner, Barnala.

In reference to subject cited matter it is intimated that you were given an opportunity of personal hearing before ADC (G), Barnala on 18.06.2024. During conduct of personal, the applicant was requested to submit photos, video recording or any other evidence, he possess for carrying out detailed investigation of the matter. However, the applicant didn't submit the same.

It is therefore again requested to submit photos, video recording or any other evidence, in reference to subject cited complaint, within 07 days, in the office of undersigned so as to carry out detailed investigation in the matter.

-sd-

Environmental Engineer

Endst. No 3366-67

Date 19.06.2024

A copy of above is forwarded to following for information and further necessary action:

1. Hon'ble Deputy Commissioner, Barnala
2. Hon'ble Additional District Magistrate, Barnala

-sd-

Environmental Engineer

(An english
translated copy)

Punjab Pollution Control Board,
Regional Office, Sangrur



ਸੇਵਾ ਵਿਖੇ

(ਟਿਫ਼ਟ.)

ਸ਼੍ਰੀ ਜਗਸੀਰ ਸਿੰਘ ਪੱਤਰ ਸ਼੍ਰੀ ਨਵੱਤਰ ਸਿੰਘ,
ਜਨਰਲ ਸਕੱਤਰ ਸੀ.ਏ.ਸੀ.ਐਚ (ਰਜਿ.),
ਪਿੰਡ ਅਸਪਾਲ ਕਲਾਂ, ਜ਼ਿਲ੍ਹਾ ਬਰਨਾਲਾ
ਈਮੇਲ: ach.hindustan@gmail.com
ਮੋਬਾਇਲ ਨੰ: 91257-00066

ਪਿ.ਅੰ.ਨੰ. 3365

ਮਿਤੀ 19/06/2024

ਵਿਸ਼ਾ: - Regarding the damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes by M/s IOL Chemical & Pharmaceuticals Ltd., Village Fatehgarh Channa, District Barnala.

ਹਵਾਲਾ: - Hon'ble NGT OA No. 39 of 2024 titled as Jagsir Singh Vs State of Punjab & Ors ਅਤੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 2310/LFA ਮਿਤੀ 13.06.2024 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧੀ ਵਿੱਚ ਆਪ ਨੂੰ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਬਰਨਾਲਾ ਜੀ ਦੇ ਦਫਤਰ ਵਿੱਚ ਮਿਤੀ 18.06.2024 ਨੂੰ ਨਿੱਜੀ ਸੁਣਵਾਈ ਲਈ ਬੁਲਾਇਆ ਗਿਆ ਸੀ। ਨਿੱਜੀ ਸੁਣਵਾਈ ਦੌਰਾਨ ਆਪ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਸੀ ਕਿ ਇਸ ਸਿਕਾਇਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਜੇਕਰ ਕੋਈ ਫੋਟੋ, ਵੀਡੀਓ ਰਿਕਾਰਡਿੰਗ ਜਾਂ ਕੋਈ ਹੋਰ ਸਬੂਤ ਹੈ ਤਾਂ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ ਤਾਂ ਜੋ ਮਾਮਲੇ ਸਬੰਧੀ ਵਿਸ਼ੇਸ਼ਾਰਪੁਰਵਕ ਪੜਤਾਲ ਕਰਵਾਈ ਜਾ ਸਕੇ। ਪਰ ਆਪ ਵੱਲੋਂ ਕੋਈ ਵੀ ਫੋਟੋ, ਵੀਡੀਓ ਰਿਕਾਰਡਿੰਗ ਜਾਂ ਕੋਈ ਹੋਰ ਸਬੂਤ ਜਮ੍ਹਾਂ ਨਹੀਂ ਕਰਵਾਏ ਗਏ।

ਆਪ ਨੂੰ ਮੁੜ ਦੁਬਾਰਾ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਸਿਕਾਇਤ ਦੇ ਸਬੰਧ ਵਿੱਚ ਜੇਕਰ ਕੋਈ ਫੋਟੋ, ਵੀਡੀਓ ਰਿਕਾਰਡਿੰਗ ਜਾਂ ਕੋਈ ਹੋਰ ਸਬੂਤ ਹਨ ਤਾਂ 7 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਜਮ੍ਹਾਂ ਕਰਵਾਏ ਜਾਣ ਤਾਂ ਸਿਕਾਇਤ ਸਬੰਧੀ ਵਿਸ਼ੇਸ਼ਾਰਪੁਰਵਕ ਪੜਤਾਲ ਕੀਤੀ ਜਾ ਸਕੇ।

Werni

ਦਫਤਰੀ ਦਿੱਤੀਠੀਅਰ

ਪਿ.ਅੰ.ਨੰ. 3366-67

ਮਿਤੀ 19/06/2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ:-

1. ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਬਰਨਾਲਾ
2. ਮਾਨਯੋਗ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ) ਬਰਨਾਲਾ

ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ ਘੋਲਿਆ ਜਾਂਦਾ ਹੈ।

Werni

Punjab Pollution Control Board,
Regional Office, Sangrur

Werni

ਦਫਤਰੀ ਦਿੱਤੀਠੀਅਰ

Office of Deputy Commissioner Barnala
(LFA Branch)

Web.Site : www.barnala.gov.in

Email : lfadcbnl@gmail.com

No.....

Date.....

To

1. Sh. J.P. Meena, Sc. 'D',
Central Pollution Control Board,
O/F of Regional Directorate,
2nd floor, Sector 49-C, Chandigarh 160047.
2. Er. Guneet Sethi,
Environmental Engineer, PPCB,
RO Sangrur.
3. Er. Rohit Singla,
Environmental Engineer, PPCB,
RO Patiala.
4. Er. Surinderjeet Singh,
Assistant Environmental Engineer, PPCB,
RO Patiala.
5. Sh. Charan Singh,
ASO, Water Lab, PPCB,
Head Office, Patiala.

No. 2332-42...../LFADated 3/7/2024

Subject:- In reference to Hon'ble NGT order dated 01.05.2024 in O.A. No. 39/2024 titled as Jagsir Singh Vs State of Punjab Ors - reg. (M/s IOL Chemicals and Pharmaceuticals Limited, V.P.O Fatehgarh Channa, Mansa Road, Barnala).

Reference:- CPCB letter no. 229/2022 dated 14.05.2024 and PPCB letter no. 831-35 dated 06/06/2024.

It is intimated that Sh. Jagsir Singh s/o Sh. Nachhatar Singh complainant in the matter was given an opportunity to personal hearing before ADC (G) on 18.06.2024. He alleged that the industry is polluting ground water apart from other contentions made during the hearing. However, no evidence has been submitted by the complainant to support his claim. The subject cited industry, nearby drain and all villages as mentioned in the complaint have already been monitored by joint team on 12.06.24 but to strengthen monitoring and identify source of contamination, if any, ground water samples from remaining villages within 05 km radius of the industry be collected and analyzed.

In this regard, a visit of joint committee is scheduled on 09.07.24 (10:30 am). The committee members are requested to make necessary arrangements for carrying out inspection at site.

Deputy Commissioner
Barnala

Date 3/7/2024

Endst. No. 2332-45...../LFA

A copy of above is forwarded to the followings for information:-

1. Member Secretary, Punjab Pollution Control Board, Head Office, Patiala.
2. Regional Director, Central Pollution Control Board, O/F of Regional Directorate, 2nd floor, Sector 49-C, Chandigarh 160047
3. Addl. Deputy Commissioner (G), Barnala.

Deputy Commissioner
Barnala

Regional Office, Sangrur

PUNJAB POLLUTION CONTROL BOARD VATAVARAN BHAIVAN,
NABHA ROAD, PATIALA
WATER ANALYSIS REPORT



| | |
|--|--|
| 1. Laboratory Sample No. | GW-103-108/II.O.Lab. Monitoring/2024-25 |
| 2. Name of Industry | Ground Water Samples of M/s IOL Chemicals & Pharmaceuticals, Distt Barnala |
| 3. Name of Sample collecting Officer | Er. Guneet Sethi, EE, Er. Rohit Singla, EE, Er. Surinderjeet Singh, AEE, Sh. Charan Singh, ASO & Smt. J.P Meena (Sci.D) CPCB |
| 4. Designation of the officer authorizing Test | Environmental Engineer, Regional Office. Sangrur |
| 5. Type of Sample | Grab |
| 6. Date & Time of Sample collection | 09.07.2024 |
| 7. Date & Time of Sample receipt in Lab. | 10.07.2024 |
| 8. Period of Analysis | 10.07.2024 to 19.07.2024 |
| 9. Test Methods | As per relevant parts of IS:3025 & Methods of APHA |

Results

"As per Annexure Attached"

---End of Report---

Endst. No: 17996-98

Scientific Officer
Dt. 02/07/24

A copy of the above is forwarded to the:-

1. The Chief Environmental Engineer (Water), Punjab Pollution Control Board, Ludhiana.
2. The Senior Environment Engineer, Punjab Pollution Control Board, Zonal Office-II, Patiala.
3. The Environment Engineer, Punjab Pollution Control Board, Regional Office, Sangrur.

Dr. Anurag Singh
ਨਵੀਂ ਤਾਰ
Wani
ਫਿਨ: 10/07/24

Asstt. Scientific Officer

22/07/24

Wani

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

Ground Water Samples of N's 101 Chemicals & Pharmaceuticals, Distt Barnala received on 10.07.2024 (GW-103-108)
 Sample Collecting Officers- I. E. Guneev Sothi, E.E. Er. Rohit Singla, E.E. Er. Surinderjeet Singh, A.E.E. Sh. Charan Singh, ASO & Smt. J.P. Meena (Sci.D) CPCB)

| Sl. No | Parameters | From Tubewell of Tarseem Chand urf Pandi Ji Vill Bhaini Jassa 375ft | From Tubewell of Vard Singh Billa, Vill Kahneke 350ft | From Tubewell of Gurbachan Singh, Bill Rurke Katan 400ft | From Tubewell of Gurdeep Singh S/o Sukhdev Singh, Vill Fatehpur Pandi 280ft | From Tubewell in Agriculture Fields of Vill Khandi Katan | From Tubewell of Nahar Singh, Vill Chhanna 300ft |
|--------|---------------------------------|--|--|---|--|--|--|
| 1 | Ph | 7.4 | 7.5 | 7.5 | 7.3 | 7.8 | 7.9 |
| 2 | Total Suspended Solids mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 3 | Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 4 | Bio-Chemical Oxygen Demand mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 5 | Ammonical Nitrogen mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 6 | TKN | BDL | BDL | BDL | BDL | BDL | BDL |
| 7 | SAR | BDL | BDL | BDL | BDL | BDL | BDL |
| 8 | RSC | 1.7 | 1.8 | 1.8 | 1.8 | 1.7 | 1.8 |
| 9 | Zinc mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 10 | Copper mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 11 | Total Chrome mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 12 | Arsenic mg/l | BDL | BDL | BDL | BDL | BDL | BDL |
| 13 | Lead mg/l | BDL | BDL | BDL | BDL | BDL | BDL |

Note: BDL means below method Detection Limit

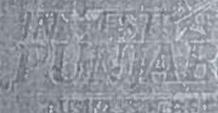
Wam

Wam
2/11/24

Punjab Pollution Control Board,
Regional Office, Sangrur



PUNJAB POLLUTION CONTROL BOARD
Invest Punjab, PBIP, Udyog Bhawan, Sector 17, Chandigarh
Website:- www.ppcb.gov.in



Office Dispatch No.: **PBIP / PPCB / 3255**

Date: **23/11/2023**

To

VARINDER GUPTA
85, INDUSTRIAL AREA-A
BARNALA, BARNALA - 141003

Subject:- Grant Varied 'Consent to Operate' an Outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of Effluent.

With reference to your application for obtaining Varied 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the Industry:

| | |
|-------------------|--------------------------------------|
| PIN | 1805584293 |
| Application No.: | 2305511414 |
| Date of Issue: | 23-Nov-2023 |
| Date of Expiry: | 31-Mar-2027 |
| Certificate Type: | Varied |
| Certificate No: | CTOA/Varied/PBIP/SGR/2023/2304211563 |

2. Particulars of the Industry:

| | |
|--|---|
| Name & Designation of the Applicant: | Varinder Gupta, (Director) |
| Name of Business Entity | IOL CHEMICALS AND PHARMACEUTICALS LIMITED |
| Name of the Project/Unit: | IOL CHEMICALS AND PHARMACEUTICALS LIMITED |
| Address of Project/Unit: | Fatehgarh Channa Road, Handiaya, Barnala, Barnala |
| Capital Investment of the Industry (in lakhs): | 131560 |
| Category of Industry: | Red |
| Type of Industry: | 1058 - Pharmaceuticals |
| Scale of the Industry: | Large - > Rs. 50 Crore |
| Office District: | Sangrur |
| Consent Fee Details: | Rs. 21,60,000/- vide UTR no. PUNBH23293668208 dated 20/10/2023 under the Water Act, 1974 and Rs. Rs. 21,60,000/- vide UTR no. PUNBH23293668204 dated 20/10/2023 under the Air Act, 1981 & Rs. 1,44,000/- deposited vide UTR no. PUNBH23306831910 dated 02/11/2023 in PBIP account against the value of gross fixed assets of Rs. 1315.60 crore. |
| Raw Materials (Name with | As per Application Form |

| | |
|---|--|
| quantity per day): | |
| Products (Name with quantity per day): | Acetic Anhydride @100 Metric Tonnes/Day Acetyl Chloride @32Metric Tonnes/Day Iso Buyl Benzene @60Metric Tonnes/Day MIBT @10Metric Tonnes/Day Propyl Acetate @0Metric Tonnes/Day Pharmaceutical Intermediates @1.5Metric Tonnes/Day Active Pharmaceutical Ingredients @112.2Metric Tonnes/Day Ethyl Acetate @350Metric Tonnes/Day Mono Chloro Acetic Acid @40Metric Tonnes/Day Operation of Co-Generation Plant of capacity 17 MW |
| By Products, if any (Name with quantity per day) : | Potassium Methyl Sulphate @2.3472Metric Tonnes/Day Green Acid @155Metric Tonnes/Day Sodium Sulphate @1.74Metric Tonnes/Day HHC @10Metric Tonnes/Day Ammonium Sulphate @0.315Metric Tonnes/Day Poly Aluminium Chloride @124Metric Tonnes/Day Potassium Carbonate @5.0Metric Tonnes/Day Potassium Chloride @1.8Metric Tonnes/Day Dilute Ester @2.1Metric Tonnes/Day Hydrochloric Acid @14Metric Tonnes/Day |
| Details of the machinery and processes: | As per application form. |
| Details of Effluent Treatment Plant: | Low TDS effluent @ 689 KLD - Effluent treatment plant (ETP) & DAF of capacity 1 MLD, followed by 2 stage Reverse Osmosis (RO) system of capacity 870 KLD. High TDS effluent @145 KLD (process + RO reject) - MEE of capacity 200 KLD & 01 no. MVR of capacity 200 KLD. Domestic Effluent @70.0 KLD - Sewage Treatment Plant (STP) of capacity 75 KLD |
| Mode of disposal of Effluent: | Treated Low TDS trade Effluent @689 KLD - Reused back into process and cooling towers as make-up water, after RO system. Treated High TDS Effluent - @145 KLD - Reused back into the process & cooling towers as make up water, after MEE& MVR. Domestic Effluent @70 KLD - on to land for Plantation in 38.05 Acres within the premises of the unit, after treatment in STP. |
| Standard to be achieved under Water(Prevention & Control of Pollution) Act, 1974: | As prescribed by the CPCB/MoEF&CC/PPCB, from time to time. |

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Indst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-2, Patiala.
2. Environmental Engineer, Regional Office, Sangrur.

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Wern
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer,Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking Samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer,Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.



17. The industry shall provide online monitoring equipment for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.
23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries
 - (ii) Four in a Year for Large/Medium Scale Industries
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises

32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.
42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Wami
Environmental Engineer,
Punjab Pollution Control Board,
Sector 22, Sangrur

B. SPECIAL CONDITIONS

1. The industry shall not increase the production capacity beyond the quantities mentioned in this consent letter, without prior varied Consent to Operate of the Board.
2. The industry shall comply with all the stipulations & conditions of Environment Clearance obtained by it for expansion of the unit from MoEE&CC.
3. The industry shall submit six-monthly compliance report of the conditions of the Environmental Clearance to the Board in Regional office, Sangrur.
4. The industry shall obtain varied Consent to Operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981, before making the unit operational at full capacity for production of all the products as mentioned in the Environmental Clearance/ NOC issued to it by the MoEF&CC/Board.
5. The industry shall be liable to obtain environmental clearance as required under the EIA notification dated 14/9/2006, in case of increase in the production capacity or addition of any product(s).
6. The industry shall apply for fresh NOC of the Board, if it changes any of its products/process(s) and also will obtain varied consent to operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981, from the Board.
7. The industry shall keep the adequate green area as mentioned in the Environment Clearance obtained by it for expansion project, at all times.
8. The industry shall comply with the zoning guidelines of the Master Plan of Barnala, as and when the same is notified by the Department of Town & Country Planning.
9. The industry shall maintain proper daily record w.r.t. usage of fresh water used in process vis-à-vis trade effluent generated from different streams, effluent treated thorough DAF, treated effluent being reused, etc., at all times and shall submit a copy of the same in Regional Office, Sangrur on 5th of every month.
10. The adequacy and efficacy of the ETP, STP, MEE, MVR & RO is the entire responsibility of the industry.
11. The industry shall regularly operate and maintain its ETP, STP, MEE, MVR & RO system and ensure that the treated sewage conforms to the effluent standards prescribed by the Board / Ministry of Environment and Forests & Climate Change, for such discharges.
12. The industry shall not use any unauthorised mode for disposal of effluent, in any case.
13. The promoter shall not discharge its effluent into any drain/choe/nallah/rivulet/river etc., under any circumstances.
14. The industry shall ensure that no treated/ untreated effluent is discharged anywhere outside its premises, in any case.
15. The industry shall adopt Zero Liquid Discharge (ZLD) system, at all times and shall reuse the entire treated trade effluent back into the process & as cooling tower make-up.
16. The industry shall treat the domestic effluent to be generated from the unit in an STP. Treated domestic effluent shall be reused for plantation of green area within the premises only.
17. The industry shall keep the plantation area in conditions, at all times. Also, the industry shall provide proper distribution network of pipelines for proper discharge of effluent into the green area, at all times.
18. The industry shall comply with the provisions of the Manufacturing, Storage and Import of Hazardous Chemical Rules, 1989.
19. The industry shall comply with the provision of the Hazardous Waste Management Rules 2016.
20. The industry shall comply with the guidelines/ orders/ standards as prescribed by MoEF&CC/CPCB/PPCB, from time to time.
21. The industry shall ensure that no nuisance is created in the area due to its operations and no public complaint(s) is(are) received.

(Wani)
 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Sangrur

industry under the Water Act, 1974 vide no. CTOW/Varied/BAR/2023/19207139 dated 19/05/2023, which are valid upto 31.03.2024.

23. The industry shall obtain permission from the concerned Departments and shall comply with the conditions of relevant permissions obtained by it from other related Departments (if any).

24. The consent is being issued to the industry based upon the documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry/project proponent and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time, without any opportunity of Personal Hearing.

25. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

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PUNJAB POLLUTION CONTROL BOARD
Invest Punjab, PBIP, Udyog Bhawan, Sector 17, Chandigarh
Website:- www.ppcb.gov.in



Office Dispatch No.: PBIP / PPCB / 3252

Date: 23/11/2023.

To

VARINDER GUPTA
85, INDUSTRIAL AREA-A
BARNALA, BARNALA - 141003

Subject:- Grant Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining Varied 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act 1981, you are, hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

Particulars of Consent to Operate under Air Act, 1981 granted to the Industry:

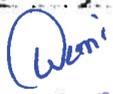
| | |
|-------------------|--------------------------------------|
| PIN | 1805584293 |
| Application No.: | 2304211563 |
| Date of Issue: | 23-Nov-2023 |
| Date of Expiry: | 31-Mar-2027 |
| Certificate Type: | Varied |
| Certificate No: | CTOA/Varied/PBIP/SGR/2023/2304211563 |

Particulars of the Industry:

| | |
|---|---|
| Name & Designation of the Applicant: | Varinder Gupta , (Director) |
| Name of Business Entity | IOL CHEMICALS AND PHARMACEUTICALS LIMITED |
| Name of the Project/Unit: | IOL Chemicals and Pharmaceuticals Limited |
| Address of Project/Unit: | VPO Fatehgarh Channa, Mansa Road, Handlaya , Barnala , Barnala |
| Capital Investment of the Industry(in lakhs): | 131560 |
| Category of Industry: | Red |
| Type of Industry: | 1058 - Pharmaceuticals |
| Scale of the Industry: | Large - > Rs. 50 Crore |
| Office District: | Sangrur |
| Consent Fee Details: | Rs. 21,60,000/- vide UTR no. PUNBH23293668208 dated 20/10/2023 under the Water Act, 1974 and Rs. Rs. 21,60,000/- vide UTR no. PUNBH23293668204 dated 20/10/2023 under the Air Act, 1981 & Rs. 1,44,000/- deposited vide UTR no. PUNBH23306831910 dated 02/11/2023 in PBIP account against the value of gross fixed assets of Rs. 1315.60 crore. |
| Raw Materials (Name with | As per Application Form |

Wani
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Sangrur

| | |
|--|---|
| quantity per day): | |
| Products (Name with quantity per day): | Acetic Anhydride @100 Metric Tonnes/Day Acetyl Chloride @32Metric Tonnes/Day Iso Buyl Benzene @60Metric Tonnes/Day MIBT @10Metric Tonnes/Day Propyl Acetate @0Metric Tonnes/Day Pharmaceutical Intermediates @1.5Metric Tonnes/Day Active Pharmaceutical Ingredients @112.2Metric Tonnes/Day Ethyl Acetate @350Metric Tonnes/Day Mono Chloro Acetic Acid @40Metric Tonnes/Day Operation of Co-generation Plant of capacity 17 MW |
| By Products, if any (Name with quantity per day) : | Potassium Methyl Sulphate @2.3472Metric Tonnes/Day Green Acid @155Metric Tonnes/Day Sodium Sulphate @1.74Metric Tonnes/Day HHC @10Metric Tonnes/Day Ammonium Sulphate @0.315Metric Tonnes/Day Poly Aluminium Chloride @124Metric Tonnes/Day Potassium Carbonate @5.0Metric Tonnes/Day Potassium Chloride @1.8Metric Tonnes/Day Dilute Ester @2.1Metric Tonnes/Day Hydrochloric Acid @14Metric Tonnes/Day |
| Details of the machinery and processes: | As per application form. |
| Sources of emissions and type of pollutants: | Boiler of capacity 55 TPH - SPM Boiler of capacity 80 TPH - SPM Boiler of capacity 32 TPH - SPM Boiler of capacity 14 TPH - SPM 02 no. Thermic Fluid Heater of capacity 1500000 KCal/Hour - SPM, SOx, NOx 01 no. Ketene Furnace of capacity 4000000 KCal/Hour - SPM, SOx, NOx. 07 no. Thermic Fluid Heater of capacity 200000 KCal/Hour each - SPM, SOx, NOx. 01 no. incinerator of capacity 200 kg/hour - SPM, SOx, NOx MonoChloro Acetic Acid and Acetyl Chloride line- Acid Mist Intermediate Product line 1 - Acid Mist Intermediate Product line 2 - Acid Mist Intermediate Product line 3 - Acid Mist Active Pharmaceutical Ingredient line 1 - Acid Mist Active Pharmaceutical Ingredient line 2 - Acid Mist Active Pharmaceutical Ingredient line 3 - Acid Mist Active Pharmaceutical Ingredient line 4 - Acid Mist 02 no. DG sets of capacity 1000 KVA each, 01 no. DG set of capacity 625 KVA & 01 no. DG sets of capacity 2250 KVA - SPM, SOx, NOx |
| Mode of disposal of emissions with stack height: | Boiler of capacity 55 TPH - stack of height 65m AGL. Boiler of capacity 80 TPH - stack of height 60m AGL. Boiler of capacity 32 TPH - stack of height 60m AGL. Boiler of capacity 14 TPH - stack of height 52m AGL. 02 no. Thermic Fluid Heater of capacity 1500000 KCal/Hour - separate Stacks of height 28 m AGL, each. 01 no. Ketene Furnace of capacity 4000000 KCal/Hour - Stack of height 50 m AGL. 07 no. Thermic Fluid Heater of capacity 200000 KCal/Hour each - Separate stacks of height 16 m AGL each. 01 no. incinerator of capacity 200 kg/hour - stack of height 30 m AGL. MonoChloro Acetic Acid and Acetyl Chloride line- Stack of height 16m AGL Intermediate Product line 1 - Stack of height 18m AGL Intermediate Product line 2 - Stack of height 16m AGL Intermediate Product line 3 - Stack of height 16m AGL Active Pharmaceutical Ingredient line 1 - Stack of height 16m AGL Active Pharmaceutical Ingredient line 2 - Stack of height 16m AGL Active Pharmaceutical Ingredient line 3 - Stack of height 18m AGL Active Pharmaceutical Ingredient line 4 - Stack of height 16m AGL 02 no. DG sets of capacity 1000 KVA each, 01 no. DG set of capacity 625 KVA & 01 no. DG sets of capacity 2250 KVA - canopies alongwith Stack of height as per following formula: $H = h + 0.2 (KVA)^{0.5}$ where h = height of the building in meters where the generator set is installed |
| Quantity of fuel required in TPD: | Boiler of capacity 55 TPH - Rice husk and Coal @ 15 MT/hr Boiler of capacity 80 TPH - Rice husk and Coal @ 21 MT/hr Boiler of capacity 32 TPH - Rice husk and Coal @ 8.5 MT/hr Boiler of capacity 14 TPH - Rice husk and Coal @ 3.75 MT/hr 02 no. Thermic Fluid Heater of capacity 1500000 KCal/Hour - HSD@3600 ltr/day, each. 01 no. Ketene Furnace of capacity 4000000 KCal/Hour - HHC/Diesel/PNG/Spent Gas @ 9600 ltr/day. 07 no. Thermic Fluid Heater of capacity 200000 KCal/Hour each - HSD@720 ltr/day, each 01 no. incinerator of capacity 200 kg/hour - HSD@1500 ltr/day. 02 no. DG sets of capacity 1000 KVA each - HSD@5000 ltr/day, each 01 no. DG set of capacity 625 KVA - HSD@3000 ltr/day. 01 no. DG sets of capacity 2250 KVA- HSD@9360 ltr/day |
| Type of Air Pollution Control Devices to be installed: | Boiler of capacity 55 TPH - Electrostatic Precipitator (ESP) as APCD. Boiler of capacity 80 TPH - Electrostatic Precipitator (ESP) as APCD. Boiler of capacity 32 TPH - Electrostatic Precipitator (ESP) as APCD. Boiler of capacity 14 TPH - Bag Filter House |


 Environmental Engineer,
 Punjab Pollution Control Board,
 National Institute of Environmental Engineering

as APCD. 01 no. incinerator of capacity 200 kg/hour - Venturi scrubber followed by wet scrubber as APCD. MonoChloro Acetic Acid and Acetyl Chloride line- Water Scrubber as APCD Intermediate Product line 1 - Water Scrubber as APCD Intermediate Product line 2 - Water Scrubber as APCD Intermediate Product line 3 - Water Scrubber as APCD Active Pharmaceutical Ingredient line 1 - Alkali scrubber as APCD Active Pharmaceutical Ingredient line 2 - Alkali scrubber as APCD Active Pharmaceutical Ingredient line 3 - Alkali scrubber as APCD Active Pharmaceutical Ingredient line 4 - Water scrubber as APCD

Standard to be achieved under Air(Prevention & Control of Pollution) Act, 1981:

As prescribed by the CPCB/MoEF&CO/PPCB, from time to time.

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Wami
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Chandigarh

Endst. No.

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-2, Patiala.
2. Environmental Engineer, Regional Office, Sangrur.

sd-

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

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board,

A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets

Specifications of the port-holes shall be as under:

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$

Where L= length in mts. W= Width in mts.

- ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

| S.No. | Boiler with Steam Generating Capacity | Stack heights |
|-------|---------------------------------------|---|
| 1 | Less than 2 ton/hr | 9 meters or 2.5 times the height of neighboring building which ever is more |
| 2 | More than 2 ton/hr to 5 ton/hr | 12 meters |
| 3 | More than 5 ton/hr to 10 ton/hr | 15 meters |
| 4 | More than 10 ton/hr to 15 ton/hr | 18 meters |
| 5 | More than 15 ton/hr to 20 ton/hr | 21 meters |
| 6 | More than 20 ton/hr to 25 ton/hr | 24 meters |

| | | |
|---|----------------------------------|--|
| 7 | More than 25 ton/hr to 30 ton/hr | 27 meters |
| 8 | More than 30 ton/hr | 30 meters or using the formula $H = 14 Q_g^{0.3}$ $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day. |

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

| Capacity of diesel generating set | Height of the building | Height of the Stack |
|-----------------------------------|------------------------|---------------------|
| 0-50 KVA | Height of the building | + 1.5 mt |
| 50-100 KVA | -do- | + 2.0 mt |
| 100-150 KVA | -do- | + 2.5 mt |
| 150-200 KVA | -do- | + 3.0 mt |
| 200-250 KVA | -do- | + 3.5 mt |
| 250-300 KVA | -do- | + 3.5 mt |

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.

11. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.

12. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-

(i) Once in Year for Small Scale Industries.

(ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries

13. The pollution control devices shall be interlocked with the manufacturing process of the industry.

14. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time

15. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.

16. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
17. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
18. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
19. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
- (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
20. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
21. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06.
22. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
23. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
24. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable
25. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
26. The Industry shall comply with the code of practice as notified by the Government / Board for the type of industries where the siting guidelines / code of practice have been notified
27. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water
28. The industry shall submit a detailed plan showing therein, the distribution system for conveying wastewaters for application on land for irrigation along with the crop pattern to be adopted throughout the year
29. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
30. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
31. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
32. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
33. The industry shall maintain the following record to the satisfaction of the Board :-
- (i) Log books for running of air pollution control devices or pumps/motors used for it.
- (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.

(iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.

34. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.

35. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.

36. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry

Sd-

Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

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B. SPECIAL CONDITIONS

1. The industry shall not increase the production capacity beyond the quantities mentioned in this consent letter, without prior varied Consent to Operate of the Board.
2. The industry shall comply with all the stipulations & conditions of Environment Clearance obtained by it for expansion of the unit from MoEE&CC.
3. The industry shall submit six-monthly compliance report of the conditions of the Environmental Clearance to the Board in Regional office, Sangrur.
4. The industry shall obtain varied Consent to Operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981, before making the unit operational at full capacity for production of all the products as mentioned in the Environmental Clearance/ NOC issued to it by the MoEF&CC/Board.
5. The industry shall be liable to obtain environmental clearance as required under the EIA notification dated 14/9/2006, in case of increase in the production capacity or addition of any product(s).
6. The industry shall apply for fresh NOC of the Board, if it changes any of its products/process(s) and also will obtain varied consent to operate under the Water (Prevention & Control of Pollution) Act 1974 & Air (Prevention & Control of Pollution) Act 1981, from the Board.
7. The industry shall keep the adequate green area as mentioned in the Environment Clearance obtained by it for expansion project, at all times.
8. The industry shall comply with the zoning guidelines of the Master Plan of Barnala, as and when the same is notified by the Department of Town & Country Planning.
9. The industry shall make adequate arrangements for handling and disposal of boiler ash in environmentally sound manner.
10. The entire responsibility of efficiency & efficacy of APCDs in the unit, shall be of the industry.
11. The industry shall comply with the provisions of the Manufacturing, Storage and Import of Hazardous Chemical Rules, 1989.
12. The industry shall comply with the provision of the Hazardous Waste Management Rules 2016.
13. The industry shall comply with the guidelines/ orders/ standards as prescribed by MoEF&CC/CPCB/PPCB, from time to time.
14. The industry shall ensure that no nuisance is created in the area due to its operations and no public complaint(s) is(are) received.
15. This consent is being issued to the industry in supersession to the previous consent issued to the industry under the Air Act, 1981 vide no. CTOA/Varied/BAR/2023/19212588 dated 19/05/2023, which are valid upto 31.03.2024.
16. The industry shall obtain permission from the concerned Departments and shall comply with the conditions of relevant permissions obtained by it from other related Departments (if any).
17. The consent is being issued to the industry based upon the documents/ information submitted by it alongwith the online application form. The Board would be at liberty to take penal action against the industry/project proponent and its responsible/ concerned person(s) in case information/document is detected as incorrect/false/misleading at any point of time, without any opportunity of Personal Hearing.
18. In case the industry fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, Environment (Protection) Act, 1986 and/or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the industry.

Sd
Environmental Engineer (PBIP)
 for & on behalf of
Chief Environmental Engineer (PBIP)


 Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Sangrur



Office Dispatch No.: PBIP/PPCB/2024/606

Date: 02/04/2024

To

VARINDER GUPTA
85, INDUSTRIAL AREA-A, NEAR SUFFIAN CHOWK
BARNALA, BARNALA - 141003

Subject: Fresh Authorization for operating a facility for 'collection, Generation, Storage, Transportation, Reception, Treatment, Disposal' of Hazardous Wastes as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

Varinder Gupta V&PO Fatehgarh Channa, Mansa Road, Barnala is hereby granted an authorisation based on the enclosed signed inspection report for Collection, Generation, Storage, Transportation, Treatment, Disposal, on the premises situated at Barnala, Barnala.148107

1. Particulars of Authorization granted to the Industry:

| | |
|---------------------------------------|----------------------------------|
| PIN | 1805584293 |
| Application No. | 2402607873 |
| Date of Issue | 01-Apr-2024 |
| Date of Expiry | 31-Mar-2027 |
| Authorization No. | HWM/PBIP/Sangrur/2024/2402607873 |
| Previous Authorization Date of Issue: | 10-Oct-2022 |
| Previous Authorization Date of Expiry | 31-Mar-2024 |
| Certificate Type: | Fresh |

2. Particulars of the Industry:

| | |
|---|--|
| Name & Designation of the Applicant: | Varinder Gupta , (Managing Director) |
| Name of Business Entity | IOL CHEMICALS AND PHARMACEUTICALS LIMITED |
| Name of the Project/Unit: | IOL CHEMICALS AND PHARMACEUTICALS LIMITED |
| Address of Project/Unit: | V&PO Fatehgarh Channa, Mansa Road, Barnala , Barnala , Barnala |
| Capital Investment of the Industry(in lakhs): | 131560 |
| Category of Industry: | Red |
| Type of Industry: | 1058 - Pharmaceuticals |
| Scale of the Industry: | Large - > Rs. 50 Crore |
| Office District: | Sangrur |


Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

3. Particulars of Wastes:

| | |
|--|---|
| Category of Hazardous Waste as per the schedule I, II and III of these rules: | Schedule 1 5.1-Used or spent oil 4.32 KL, Schedule 1 5.2-Wastes or residues containing oil 1 T, Schedule 1 20.3-Distillation residues 180 T, Schedule 1 28.1-Process Residue and wastes 209.52 T, Schedule 1 28.2-Spent catalyst 24 T, Schedule 1 28.3-Spent carbon 54 T, Schedule 1 28.4-Off specification products 60 T, Schedule 1 28.5-Date-expired products 60 T, Schedule 1 28.6-Spent solvents 480 T, Schedule 1 33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes 547.44 T, Schedule 1 33.2-Contaminated cotton rags or other cleaning materials 30 T, Schedule 1 35.3-Chemical sludge from waste water treatment 420 T, Schedule 1 36.2-Spent carbon or filter medium 18 T, Schedule 1 37.1-Sludge from wet scrubbers 7.5 T, Schedule 1 37.2-Ash from incinerator and flue gas cleaning residue 360 T, Schedule 1 37.3-Concentration or evaporation residues 2160 T, |
| Authorization mode of disposal or recycling or utilisation or co-processing etc: | Generation, Collection, Storage, Transportation, Reuse, Preprocessing, Coprocessing, Disposal, Incineration, |

4. The Authorisation is Subject to the general and specific conditions as appended with the Authorization



Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)

Gani
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

A copy of the above is forwarded to the following for information and necessary action please:

1. Senior Environmental Engineer, Zonal Office-II, Patiala
2. Environmental Engineer, Regional Office, Sangrur

^{-sd-}
Environmental Engineer (PBIP)
for & on behalf of
Chief Environmental Engineer (PBIP)


Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

B. SPECIAL CONDITIONS

1. The industry shall not generate/ store/ collect/ dispose any other category of hazardous waste from its premise, except the category of hazardous waste(s) for which it has been granted this authorisation under the HWM Rules, 2016.
2. The industry shall install online display board (digital type) in accordance with the Board's letter no. 17852-65 dated 14.08.2020 within one month (if not already provided) and submit compliance to the Board within 7 days, thereafter.
3. The industry shall dispose of its hazardous wastes to the authorized unit / recycler / pre-processor/ co-processor having valid Registration Certificate-cum-Pass Book from Punjab Pollution Control Board / respective State Pollution Control Board and valid authorization of the State Board under the said Rules and 'consents to operate' under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, under proper manifest and shall maintain proper record in this regard, at all times
4. The industry shall store its hazardous wastes generated from different manufacturing activities/ otherwise, within its premises in an environmentally sound manner as per provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
5. The industry shall ensure regular lifting of hazardous waste and also ensure that the quantity of hazardous waste generated per year shall not be stored beyond 90 days (extendable upto 180 days) in its premises at any time.
6. The industry shall handle the hazardous waste(s) strictly in accordance with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and guidelines issued by Central Pollution Control Board / Ministry of Environment & Forests and Climate Change, New Delhi.
7. In case, the industry fails to comply with the above conditions of authorization as well as provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and/or any other environmental law applicable to the industry and Rules, Circulars & Directions issued by the Board from time to time, the Board shall be constrained to take action against the industry under the provisions of the Pollution Control Laws.

^{-sd-}
Environmental Engineer (PBIP)
 for & on behalf of
Chief Environmental Engineer (PBIP)

(Worn)
 Environmental Engineer
 Punjab Pollution Control Board
 Regional Office - Sangrur



PUNJAB WATER REGULATION AND DEVELOPMENT AUTHORITY
sco 149-152, Sector 17 c, Chandigarh – 160017
PERMISSION FOR EXTRACTION OF GROUNDWATER
(Under The Punjab Groundwater Extraction And Conservation Directions, 2023)

| | | | |
|------------|----------------------|-----------------------------|-------------|
| Unit ID: | Permission Number: | Date of Grant of Permission | Valid up to |
| 0110101002 | PWRDA/I/05/2023/L3/1 | 16.05.2023 | 15.05.2026 |

| | | | | | |
|----|--|---|--------------------------------------|------------------|--------------|
| 1 | Name of Unit: | IOL Chemicals and Pharmaceuticals Limited | | | |
| 2 | Activity of Unit: | Industrial | | | |
| 3 | Address/Location of Unit: | Village Fatehgarh Channa, Mansa Road, Barnala | | | |
| | | District Barnala | | | |
| | | PIN:148107 | | | |
| 4 | Assessment Area (Block): | Barnala | Status: Orange | | |
| 5 | District | Barnala | | | |
| 6 | Head Office Address: | M/S IOL Chemicals and Pharmaceuticals Limited, 85 Industrial Area A, Ludhiana | | | |
| | | District Ludhiana | | | |
| | | PIN: 141003 | | | |
| | Email | kkrana@iolcp.com | | | |
| | Phone/Mobile No. | 01679-28585-87 | 9878996201 | | |
| 7 | Project Status: | Existing | | | |
| 8 | No. of Existing Tube-Wells | No. of Proposed Tube-Wells | Total Number of Tube-Wells Permitted | | |
| | | 01 | 01 | 02 | |
| 9 | Volume of Ground Water Permitted to be Extracted (m ³ /month) | Fresh | Brackish/Saline | | |
| | | 27000 | - | | |
| 10 | Amount Paid (Rs) | Application Fee | Tubewell Registration | Security Deposit | Total Amount |
| | | 10,000/- | 10,000/- | 7,75,200/- | 7,95,200/- |

Note: This permission is granted in terms of the Punjab Groundwater Extraction and Conservation Directions, 2023 notified on 27th January, 2023, under section 15 of the Punjab Water Resources (Management and Regulation) Act, 2020 and is subject to the conditions given overleaf.

Dated: 16.05.2023
Place: Chandigarh



J.K. Jain
16.5.2023
J.K. Jain A.O.L-3
ਸਕਿਊਰਿਟੀ ਮੈਨੇਜਰ (ਪ੍ਰਬੰਧਨ ਤੇ ਤਾਲਮੇਲ)
ਪੰਜਾਬ ਪਾਣੀ ਨਿਯੰਤਰਨ ਅਤੇ ਵਿਕਾਸ ਅਥਾਰਟੀ

Wani
Punjab Pollution Control Board
Regional Office

Terms and Conditions

- 1) User shall comply with the provisions of the Punjab Water Resources (Management and Regulation) Act, 2020, The Punjab Groundwater Extraction and Conservation Directions, 2023 and other Regulations, Directions and instructions issued by the Authority from time to time.
- 2) The User shall install a water meter of required Specifications at each extraction structure and inform PWRDA along with Model approval Certificate from FCRI /NPL, Calibration Certificate, etc. within three months of issue of this Permission. The water meter shall conform to the technical specifications, performance parameters and connectivity standards, etc. as required by the Authority.
- 3) The User (if required to install piezometer as per Directions) shall install the piezometer of the required specifications within three months of issue of this permission. (refer para 5.2 of the Directions).
- 4) Payment Cycle and Schedule shall be as per para 4.8 of the Directions.
- 5) In case of proposed water extraction structure which is yet to be commissioned, the user will intimate the Authority regarding all the details of the structure within 15 days of energizing of structure.
- 6) This Permission does not absolve the Unit of its obligations to obtain other required statutory and administrative clearances from appropriate Authorities.
- 7) The issue of this Permission does not imply that other statutory or administrative clearances shall necessarily be granted to the unit by the concerned Authorities.
- 8) This Permission is being issued without any prejudice to the orders of any court of law in cases related to groundwater or any other related matters.
- 9) The Authority may inspect the Unit and original documents at any time. In case it is found that any material facts have been concealed or misreported or any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the permission granted immediately and may cancel or alter the permission after giving a notice to the Unit. This will be without prejudice to any other action that may be taken under the law for supply of wrong information.
- 10) The User is advised to keep on checking the website of the Authority for updates on Directions and instructions on matters related to extraction of groundwater.
- 11) The User shall obtain revised/varied/fresh permission as the case may be, in case there is any change in ground water extraction structure, volume etc. before the aforesaid change is affected or within the time permitted under the Directions.
- 12) A user shall apply for renewal of permission in the required format three months prior to the expiry of permission.

(ਸਰਕਾਰ ਦੇ ਨਾਮ 'ਤੇ) ਚਮਕੌਰੀ ਚਮਕੌਰੀ
ਪਿਛਾਉਣ ਵਾਲੇ ਏਕਾ ਚਮਕੌਰੀ ਦੇ ਨਾਮ 'ਤੇ

(Signature)

Environmental Engineer,
Punjab Pollution Control Board,
Punjab Pollution Control Board

Annexure-P

Dy No. 714/6C Canal-1
Dated 11/11/2022

**Govt. of Punjab
Water Resource Department
(Executive Branch)**

To

Chief Engineer/ Canals
Water Resources Department, Punjab
Chandigarh.

Memo no. 2/1/2020- SK (2) /45748/2022

Dated, Chandigarh: 10.11.2022

Subject : Regarding issuing of approval additional 0.37 cusec additional canal water to M/s IOL Chemicals and Pharmaceuticals Limited from 88723/Left Burji of Uppli Rajwaha.

With reference to above cited submit and your letter no. 2022/Canals (6) /257, Dated 14.1.2022 and letter no. 2022/Canal (6)/1855, dated 29.3.2022.

2. With regard to above cited matter, the request has been made for providing canal water from Burji 88723/Left of Uppli Rajwaha to M/s IOL Chemicals and Pharmaceuticals Limited to the tune of 0.37 cusec additional canal water for commercial use 0.37 (pre approval + (0.37 Total 0.74 cusec water) on below mentioned terms:

1. The entire expenses of this proposed scheme shall be of the applicant M/s IOL Chemicals and Pharmaceuticals Limited.
2. That the applicant will not make any claim regarding loss due to shutdown of the canal and will arrange for water on his own level during the canal shutdown.
3. This work shall be done under the supervision of the department.
4. For any violation made by the applicant in the instructions issued by the govt. the approval shall be cancelled.
5. In case the department needs any construction on this land then then approval shall be cancelled without any prior notice.
6. In case there will be any increase in the charges imposed by the govt. then applicant will be bound to pay the increased charges.
7. In case the water shall not be used for the desired purpose then the approval shall be cancelled.
8. In case any NOC is required to be obtained from any other department then the applicant/company shall obtain at their own.
9. If any mis-happening occurred during this work then there will be loss to some third party then its entire responsibility will be of the user/company.

Werni
Environmental Engineer,
Punjab Pollution Control Board
Regional Office, Sangrur

(An English
Translated
Copy)

10. During this work, whatever will be the loss to the Uppli Rajwaha it will be the responsibility of only the user/company to get the same repaired.
11. In case in future, if the department needs any change in the design of the Rajwaha for up-gradation of this Rajwaha then this outlet shall be dismantled without any notice and the applicant shall have no right to claim for the same.
12. With regard to the increased changes in the agreement, the below instructions have been given for the payment of the same :

1. According to the agreement, as per the authorized discharge of the water received, the company/user shall be entitled for first 3 months advance, which shall be deposited by 15 April of the year. This amount shall be kept as security which shall be adjusted against the due towards the company, in the last quarter of the year.
2. Quarter-wise bills from the company users will be collected as per the bills prepared on the basis of actual consumption which is based on the discharge of water in canals/splits. A copy of the bill will be provided to the company through e-mail or through hard copy whichever is the first, on receipt of the bill, the company will pay the user accordingly within 15 days.
3. This approval has been made in respect of the approval/consent provided by the competent authority.

sd/-

Under Secretary Water Resources

Endr. No. 13374/6-Canals

Dated : 15/11/2022

The copy of above is forwarded to Supervising Engineer, Patiala I.B. Circle, Patiala in reference to their letter no. 420-21/223-G, Dated 25.03.2022 for further action.

sd/-

Superintendent/ Canal-1
Th : Chief Engineer, Water
Resources Department Punjab
Chandigarh, sd/-

Endr. No. 7722/223-G (email)

Dated : 15/11/2022

The copy of above is forwarded to Executive Engineer Sangrur for necessary action.

sd/-

Supervising Engineer
Patiala Circle I.B.
Patiala, sd/-

Wemi

Irrigation Board

Sangrur

ਪੰਜਾਬ ਸਰਕਾਰ
ਜਲ ਸਰੋਤ ਵਿਭਾਗ
(ਕਾਰਜ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

ਮੁੱਖ ਇੰਜੀਨੀਅਰ/ਨਹਿਰਾਂ,
ਜਲ ਸਰੋਤ ਵਿਭਾਗ, ਪੰਜਾਬ,
ਚੰਡੀਗੜ੍ਹ।
ਮੀਮੇ ਨੰ: 2/1/2020-ਸਿੰਕਾ(2)/455748/2022
ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ: 10.11.2022

ਵਿਸ਼ਾ:- ਕੇਸ ਬਾਬਤ ਉਪਲੀ ਰਜਵਾਰੇ ਦੀ ਬੁਰਜੀ 88723/ਖੱਬਾ ਤੇ M/s IOL Chemicals and Pharmaceuticals Limited ਲਈ 0.37 ਕਿਊਸਿਕ ਹੋਰ ਵਾਧੂ ਨਹਿਰੀ ਪਾਣੀ ਦੀ ਮੰਨਜ਼ੂਰੀ ਦੇਣ ਸਬੰਧੀ।

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ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਦੇ ਪੱਤਰ ਨੰ: 2022/ਨਹਿਰਾਂ (6)/257, ਮਿਤੀ 14.1.2022 ਅਤੇ ਪੱਤਰ ਨੰ: 2022/ਨਹਿਰਾਂ(6)/1855, ਮਿਤੀ 29.3.2022 ਦੇ ਹਵਾਲਿਆਂ ਵਿਚ।

ਪ੍ਰਮਾਣਿਤ ਕਰੋ

2. ਵਿਸ਼ਾ ਅੰਕਿਤ ਮਾਮਲੇ ਸਬੰਧੀ ਉਪਲੀ ਰਜਵਾਰੇ ਦੀ ਬੁਰਜੀ 88723/ਖੱਬਾ ਤੇ M/s IOL Chemicals and Pharmaceuticals Limited ਲਈ 0.37 ਕਿਊਸਿਕ ਵਾਧੂ ਨਹਿਰੀ ਪਾਣੀ ਦੀ ਕਮਰਸੀਅਲ ਤੌਰ ਤੇ ਵਰਤੋਂ ਕਰਨ ਲਈ 0.37 (ਪਹਿਲਾ ਦਿੱਤੀ ਪ੍ਰਵਾਨਗੀ)+(0.37 ਕੁਲ 0.74 ਕਿਊਸਿਕ) ਮਾਤਰਾ ਦੇਣ ਦੀ ਮੰਨਜ਼ੂਰੀ ਹੇਠ ਲਿਖੀਆਂ ਸਰਤਾਂ ਤੇ ਦੇਣ ਦੀ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਹੈ:-

1. ਇਸ ਤਜਵੀਜਤ ਸਕੀਮ ਤੇ ਆਉਣ ਵਾਲਾ ਸਾਰਾ ਖਰਚ ਪੂਰਥੀ M/s IOL Chemicals and Pharmaceuticals Limited ਦਾ ਹੋਵੇਗਾ।
2. ਨਹਿਰ ਵਿੱਚ ਆਈ ਬੰਦੀ ਤੇ ਪੂਰਥੀ ਬੰਦੀ ਕਾਰਨ ਹੋਏ ਨੁਕਸਾਨ ਦਾ ਦਾਅਵਾ ਨਹੀਂ ਕੀਤਾ ਅਤੇ ਬੰਦੀ ਦੌਰਾਨ ਪਾਣੀ ਦਾ ਪ੍ਰਬੰਧ ਆਪਣੇ ਪੱਧਰ ਤੇ ਕਰੇਗਾ।
3. ਇਹ ਕੰਮ ਮਹਿਕਮੇ ਦੀ ਨਿਗਰਾਨੀ ਹੇਠ ਕੀਤਾ ਜਾਵੇਗਾ।
4. ਪੂਰਥੀ ਵੱਲੋਂ ਸਰਕਾਰ ਦੀਆਂ ਇਹਨਾਂ ਹਦਾਇਤਾਂ ਵਿੱਚੋਂ ਕਿਸੇ ਦੀ ਵੀ ਉਲੰਘਣਾ ਕਰਨ ਤੇ ਦਿੱਤੀ ਪ੍ਰਵਾਨਗੀ ਰੱਦ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
5. ਜੇਕਰ ਮਹਿਕਮੇ ਨੂੰ ਇਸ ਜਗ੍ਹਾ ਤੇ ਕਿਸੇ ਕਿਸਮ ਦੀ ਉਸਾਰੀ ਦੀ ਜ਼ਰੂਰਤ ਹੋਵੇ ਤਾਂ ਪ੍ਰਵਾਨਗੀ ਬਿਨਾਂ ਕਿਸੇ ਨੋਟਿਸ ਤੇ ਰੱਦ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
6. ਜੇਕਰ ਸਰਕਾਰ ਵੱਲੋਂ ਲਗਾਏ ਗਏ ਪਾਣੀ ਦੇ ਚਾਰਜਿਜ ਵਿੱਚ ਕੋਈ ਵਾਧਾ ਹੁੰਦਾ ਹੈ ਤਾਂ ਪੂਰਥੀ ਵਧ ਹੋਏ ਚਾਰਜਿਜ ਦੇਣ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
7. ਜੇਕਰ ਇਹ ਪਾਣੀ ਉਕਤ ਦੱਸੇ ਗਏ ਸਿੱਕਰ ਲਈ ਨਹੀਂ ਵਰਤਿਆ ਜਾਵੇ ਤਾਂ ਪ੍ਰਵਾਨਗੀ ਰੱਦ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।
8. ਜੇਕਰ ਇਸ ਕੰਮ ਲਈ ਕਿਸੇ ਹੋਰ ਮਹਿਕਮੇ ਤੇ ਐਨ.ਓ.ਸੀ. ਲੈਣ ਦੀ ਜ਼ਰੂਰਤ ਪੈਵੇਗੀ ਤਾਂ ਉਹ ਪੂਰਥੀ /ਕੰਪਨੀ ਆਪਣੇ ਪੱਧਰ ਤੇ ਪੂਰ ਲਾਵੇਗਾ।
9. ਇਸ ਕੰਮ ਦੌਰਾਨ ਜੇਕਰ ਕੋਈ ਅਣਸੁਖਾਵੀ ਘਟਨਾ ਵਾਪਰਦੀ ਹੈ ਜਾਂ ਕਿਸੇ ਜਗ੍ਹਾ ਪਿਛਲੇ ਕੋਈ ਨੁਕਸਾਨ ਹੁੰਦਾ ਹੈ, ਤਾਂ ਉਸਦੀ ਨਿਰੋਲ ਜ਼ਿੰਮੇਵਾਰੀ ਪ੍ਰਸ਼ਸਰਜ/ਕੰਪਨੀ ਦਾ ਹੋਵੇਗਾ।

223-13
2611
15/11/22

Environmental
Punjab Pollution Control Board
Regional Office, Sangrur

10. ਇਸ ਕੰਮ ਦੌਰਾਨ ਉਪਲਬਧ ਸਮੱਗਰੀ ਦੀ ਜਾਂਚ ਕੀਤੀ ਜਾਵੇਗੀ ਅਤੇ ਇਸਦੀ ਵਰਤੋਂ ਅਨੁਸਾਰ ਰਿਪੋਰਟ ਕਰਵਾਉਣ ਦੀ ਨਿਰੋਲ ਸਿੱਧੇਵਾਰੀ ਪ੍ਰਕਿਰਿਆ ਕੰਪਨੀ ਦੀ ਹੋਵੇਗੀ।
11. ਜੇਕਰ ਭਵਿੱਖ ਵਿੱਚ ਜਲ ਸਰੋਤ ਮਹਿਕਮੇ ਨੂੰ ਇਸ ਸਮੱਗਰੀ ਦਾ ਨਵੀਨੀਕਰਨ ਕਰਨਾ ਪਵੇ ਤਾਂ ਜਲ ਸਰੋਤ ਮਹਿਕਮੇ ਦੇ ਫਿਜ਼ਾਇਨ ਵਿੱਚ ਕੋਈ ਫੇਰ ਬਦਲ ਦੀ ਸਰੂਰਤ ਪੈਦੀ ਨੀ ਜਾਂ ਇਸ ਅਧਿਕਾਰ ਨੂੰ ਕਿਸੇ ਨੋਟਿਸ ਦੇ ਤੌਰ 'ਤੇ ਦਿੱਤਾ ਜਾਵੇਗਾ, ਜਿਸ ਲਈ ਪ੍ਰਕਾਰੀ ਨੂੰ ਹਟਾਉਣ ਵਾਲੀ ਸਾਰੀ ਜ਼ਿੰਮੇਵਾਰੀ ਹਵਾਇਤ ਕੀਤੀ ਜਾਵੇਗੀ।

1. ਐਗਰੀਮੈਂਟ ਮੁਤਾਬਿਕ ਕੰਪਨੀਜ਼ ਵੱਲੋਂ ਲੀਤੇ ਜਾ ਰਹੇ ਪਾਣੀ ਦੇ ਮੌਸਮੀ-ਬਦਲਤ ਡਿਸਚਾਰਜ ਅਨੁਸਾਰ ਕੰਪਨੀ/ਯੂਜਰਜ਼ ਵੱਲੋਂ ਪਹਿਲੇ 3 ਮਹੀਨੇ ਦਾ ਅਦਵਾਲਾ ਲੈਣ ਤੋਂ ਬਾਅਦ ਹੋਵੇਗਾ, ਜੋ ਕਿ ਸਾਲ ਦੀ 15 ਅਪ੍ਰੈਲ ਤੱਕ ਜਮ੍ਹਾਂ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਅਦਵਾਲੇ ਸਕਿਊਰਟੀ ਰੱਖੀ ਜਾਵੇਗੀ ਜੋ ਕਿ ਸਾਲ ਦੇ ਆਖਰੀ ਕੁਆਟਰ ਵਿੱਚ ਕੰਪਨੀ/ਯੂਜਰਜ਼ ਵੱਲੋਂ ਸਹਾਇਕ ਰਹਿੰਦੀ ਅਦਾਇਗੀ ਵਿੱਚ Adjust ਕੀਤੀ ਜਾਵੇਗੀ।
2. ਕੰਪਨੀ/ਯੂਜਰਜ਼ ਤੇ ਕੁਆਟਰ ਵਾਈਜ਼ ਬਿੱਲ ਅਸਲ ਖਪਤ ਜੋ ਕਿ ਨਹਿਰ ਵਿੱਚ/ਛੱਟ ਗਏ ਪਾਣੀ ਦੇ ਡਿਸਚਾਰਜ ਨੂੰ ਆਧਾਰ ਮੰਨ ਕੇ ਤਿਆਰ ਕੀਤੇ ਬਿੱਲਾਂ ਅਨੁਸਾਰ ਵਸੂਲੇ ਜਾਣਗੇ। ਬਿੱਲ ਦੀ ਕਾਪੀ ਕੰਪਨੀ ਨੂੰ ਈ-ਮੇਲ ਰਾਹੀਂ ਜਾਂ ਹਾਰਡ ਕਾਪੀ ਰਾਹੀਂ ਜੋ ਵੀ ਪਹਿਲਾ ਮੁਹਿੰਮ ਕਰਵਾਈ ਜਾਵੇਗੀ, ਬਿੱਲ ਦੇ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਉਸ ਅਨੁਸਾਰ ਕੰਪਨੀ/ਯੂਜਰਜ਼ ਵੱਲੋਂ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰਅੰਦਰ- ਅਦਾਇਗੀ ਕੀਤੀ ਜਾਵੇਗੀ।
3. ਇਹ ਪ੍ਰਵਾਨਗੀ ਸਮਰੱਥ ਅਥਾਰਟੀ ਵੱਲੋਂ ਦਿੱਤੀ ਪ੍ਰਵਾਨਗੀ/ਸਹਿਮਤੀ ਦੇ ਸਨਮੁੱਖ ਕੀਤੀ ਜਾਵੇਗੀ।

ਕੁਦਰਤ ਕੁਮਾਰੀ
ਅਧੀਨ ਸਕੱਤਰ ਜਲ ਸਰੋਤ

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ: 13374 / 6-ਨਹਿਰਾਂ

ਮਿਤੀ: 15 / 11 / 2022

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪਟਿਆਲਾ ਆਈ.ਬੀ.ਸਰਕਲ, ਪਟਿਆਲਾ ਨੂੰ ਉਹਨਾਂ ਦੇ ਪੱਤਰ ਨੰ: 420-21/223-ਜੀ, ਮਿਤੀ 25-03-2022 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਯੋਗ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।

Control Board,
Sangrur

ਸੁਪਰਡੈਂਟ/ਨਹਿਰਾਂ-1,
ਵਾ: ਮੁੱਖ ਇੰਜੀਨੀਅਰ, ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਪੰਜਾਬ,
ਚੰਡੀਗੜ੍ਹ।
ਮਿਤੀ: 15/11/2022

ਇ ਆਈ 7722 / 23 ਆਈ (email)
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਜਲ ਸਰੋਤ ਵਿਭਾਗ ਨੂੰ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਦਾ ਹੈ।

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਪਟਿਆਲਾ ਸਰਕਲ ਆਈ.ਬੀ.
ਪਟਿਆਲਾ

Office of Chief Agriculture Officer, Barnala

Department of Agriculture and Farmers Welfare, Punjab

Pharwahi bazar 148101 email:- caobarnala@gmail.com Contact no. 01679-23116

To

The Deputy Commissioner,
Barnala.

Letter no. 3053

Dated 19.07.2024

Subject: Reference to Hon'ble NGT order dated 01.05.2024 in O.A no. 38/2024 titled as Jagsir Singh Vs State of Punjab Ors-reg M/s IOL Chemical and Pharmaceutical Ltd., Village Fatehgarh Channa petition para no.3.

In reference to subject cited matter, it is intimated that Block Agriculture Officer, Barnala and other field staff were deputed vide their office letter no. 2784 dated 02.07.2024 to make a physical inquiry into contentions raised in para no.3 of the petition.

The said team vide letter no. 1947 dated 03.07.2024 has informed that no complaint of crop damage has been received in their office since past two years. The report is submitted for information and further action in the matter.

-sd-

Chief Agriculture Officer
Barnala

(Demi) (An English
translated
copy)
Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Amritsar

ਸੇਵਾ ਵਿਖੇ

ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ,
ਬਰਨਾਲਾ

ਪੱਤਰ ਨੰ. 3053

ਮਿਤੀ 19/07/2024

ਵਿਸ਼ਾ:- Reference to Hon'ble NGT order dated 01.05.2024 in O.A No. 38/2024 titled as Jagsir singh Vs State of punjab Ors-reg, ਆਈ.ਓ.ਐਲ ਕੈਮੀਕਲਜ ਅਤੇ ਫਾਰਮਸਿਟੀਕਲਜ ਲਿਮਿ.ਪਿੰਡ ਫਤਿਹਗੜ੍ਹ ਛੰਨਾ ਦੀ ਪਟੀਸ਼ਨ ਦੇ ਪੈਰਾ ਨੰ. 3 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਸਹਿਤ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਆਪ ਜੀ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਈ ਪਟੀਸ਼ਨ ਦੇ ਪੈਰਾ ਨੰ. 3 ਸਬੰਧੀ ਇਸ ਦਫ਼ਤਰ ਦੇ ਪਿੱਠ ਅੰਕਣ ਨੰ. 2784 ਮਿਤੀ 02.07.2024 ਰਾਹੀਂ ਬਲਾਕ ਖੇਤੀਬਾੜੀ ਅਫ਼ਸਰ, ਬਰਨਾਲਾ ਹੋਰ ਫੀਲਡ ਸਟਾਫ ਦੀ ਡਿਊਟੀ ਭੌਤਿਕ ਪੜਤਾਲ ਕਰਨ ਸਬੰਧੀ ਲਗਾਈ ਗਈ ਸੀ। ਸੋ ਜਿਸ ਦੇ ਸਬੰਧ ਵਿੱਚ ਉਨ੍ਹਾਂ ਨੇ ਆਪਣੇ ਪੱਰ ਨੰ. 1947 ਮਿਤੀ 03.07.2024 ਰਾਹੀਂ ਰਿਪੋਰਟ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਹੈ ਕਿ ਪਿਛਲੇ 2 ਸਾਲਾਂ ਦੌਰਾਨ ਫਸਲਾਂ ਦੇ ਨੁਕਸਾਨ ਅਤੇ ਖਰਾਬੇ ਸਬੰਧੀ ਕੋਈ ਵੀ ਸਿਕਾਇਤ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੋਈ ਹੈ। ਸੋ ਇਹ ਰਿਪੋਰਟ ਆਪ ਜੀ ਦੀ ਯੋਗ ਕਾਰਵਾਈ ਅਤੇ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।


ਮੁੱਖ ਖੇਤੀਬਾੜੀ ਅਫ਼ਸਰ
ਬਰਨਾਲਾ



Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

Annexure-R

Office of Civil Surgeon, Barnala

To

The Senior Medical Office,
Barnala.

No. Cancer Control Cell/24/110

Dated: 19.07.2024

Subject- IOL Chemicals and pharmaceuticals factory VPO Fatehgarhchanna, near village Dhaula Mansa road, Distt Barnala regarding damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Reference- Your office letter no. 2546 dated 19.07.2024.

In reference to subject cited matter and letter under reference, it is intimated that District TB officer vide letter no. DHS/NTEP/BNL/2024/69 dated 19.07.2024 informed after scrutinizing data from January 2024 to June 2024, 9 no. patients were found suffering from TB in village Dhaula and these number are in line with number of TB patients from other villages of District Barnala. No patient is under treatment from village Fatehgarh Channa.

Also no patient from village Fatehgarh Channa and only one patient from village Dhaula namely Smt. Manjit Kaur w/o Sh. Mangal, House no. 1399, Village Dhaula, Tehsil Tapa, District Barnala, is registered under Chief Minister Punjab Cancer Raahat Kosh Scheme for the year 2024.

This is for your information and further necessary action in the matter.

DA/ as above

-sd-
Civil Surgeon,
Barnala

(An English
translated
copy)
Regional Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur

ਦਫਤਰ ਸਿਵਲ ਸਰਜਨ, ਬਰਨਾਲਾ

ਵੱਲ .

ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ,
ਇੰਚ ਸਿਵਲ ਹਸਪਤਾਲ,
ਬਰਨਾਲਾ ।

ਨੰ.-ਕੈਂਸਰ ਕੰਟਰੋਲ ਮੈਲ/24/110

ਮਿਤੀ 19-7-2024

ਵਿਸਾ-

IOL Chemicals and pharmaceuticals factory VPO Fatehgarhchanna, near village dhaula Mansa road, DisttBarnala regarding damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes

ਹਵਾਲਾ-

ਆਪ ਦੇ ਪੱਤਰ ਨੰ.- 2546 ਮਿਤੀ 19/07/2024 ਦੇ ਸਬੰਧ ਵਿੱਚ ।

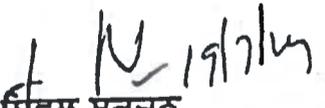
ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਜਿਲ੍ਹਾ ਟੀ.ਬੀ. ਅਫਸਰ ਬਰਨਾਲਾ ਵੱਲੋਂ ਪੱਤਰ ਨੰ.DHS/NTEP/BNL/2024/69 ਮਿਤੀ 19/7/24 ਰਾਹੀਂ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਮਹੀਨਾ ਜਨਵਰੀ 2024 ਅਤੇ ਜੂਨ 2024 ਤੱਕ ਦਾ ਡਾਟਾ ਵਾਚਣ ਤੇ ਪਾਇਆ ਗਿਆ ਹੈ ਕਿ ਪਿੰਡ ਧੌਲਾ ਵਿਖੇ ਟੀ.ਬੀ. ਦੇ 9 ਮਰੀਜ਼ ਚੱਲ ਰਹੇ ਹਨ, ਇਹ ਟੀ.ਬੀ. ਦੇ ਮਰੀਜ਼ ਜਿਲ੍ਹਾ ਦੇ ਬਾਕੀ ਪਿੰਡਾਂ ਵਿੱਚ ਚੱਲ ਰਹੇ ਟੀ.ਬੀ. ਮਰੀਜ਼ਾਂ ਦੀ ਐਵਰੇਜ ਮੁਤਾਬਿਕ ਠੀਕ ਹਨ । ਪਿੰਡ ਫਤਿਹਗੜ੍ਹ ਛੰਨਾ ਦਾ ਕੋਈ ਵੀ ਮਰੀਜ਼ ਇਲਾਜ ਅਧੀਨ ਨਹੀਂ ਹੈ।

ਇਸ ਤੋਂ ਇਲਾਵਾ ਮੁੱਖ ਮੰਤਰੀ ਪੰਜਾਬ ਕੈਂਸਰ ਰਾਹਤ ਕੈਂਸਰ ਸਕੀਮ ਅਧੀਨ ਸਾਲ 2024 ਵਿੱਚ ਜੇ ਮਰੀਜ਼ ਰਜਿਸਟਰ ਹੋਏ ਹਨ ਉਹਨਾਂ ਵਿੱਚ ਪਿੰਡ ਫਤਿਹਗੜ੍ਹ ਛੰਨਾ ਦੇ ਕੋਈ ਮਰੀਜ਼ ਨਹੀਂ ਹੈ ਅਤੇ ਪਿੰਡ ਧੌਲਾ ਦਾ ਸਿਰਫ਼ ਇੱਕ ਮਰੀਜ਼ ਹੈ ਜਿਸ ਦਾ ਨਾਮ ਸ਼੍ਰੀਮਤੀ ਮਨਜੀਤ ਕੌਰ ਪਤਨੀ ਸ਼੍ਰੀ ਮੰਗਲ ਦਾ ਮਕਾਨ ਨੰ.-1399, ਪਿੰਡ ਧੌਲਾ ਤਹਿ ਤਪਾ ਜਿਲ੍ਹਾ ਬਰਨਾਲਾ ਹੈ(ਮਰੀਜ਼ ਦੀ ਲਿਸਟ ਨਾਲ ਨੱਥੀ ਹੈ)।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਹੈ ਜੀ ।

ਨੱਥੀ ਦਸਤਾਵੇਜ਼ ਉਕਤ ਅਨੁਸਾਰ (ਕੁੱਲ 05 ਪੇਜ)


Environmental Engineer,
Punjab Pollution Control Board,
Regional Office Sangrur


ਸਿਵਲ ਸਰਜਨ,
ਬਰਨਾਲਾ ।

Annexure-S

From

Senior Medical Officer,
CHC, Dhanaula.

To

The Senior Medical Officer,
Barnala.

No.527

Dated: 19.07.2024

Subject- IOL Chemicals and pharmaceuticals factory VPO Fatehgarhchanna, near village Dhaura Mansa road, Distt Barnala regarding damage done to the environment and human lives by the release of chemical water into the drain and the toxic gas fumes.

Reference- Your office letter no. 2545 dated 19.07.2024

In reference to subject cited matter and letter under reference, it is intimated that 198 people were suffering from skin diseases as found in a survey covering 6500 people. Considering hot weather, no. of incidents were found in order.

This is for your information please.

-sd-

Senior Medical Officer,
Dhanaula

(Wemi) (An English
translated
(spg))
Regional Engineer,
Punjab Pollution Control Board,
Regional Office, Chandigarh

ਵੱਲੋਂ

ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ,
ਸੀ.ਐਚ.ਸੀ., ਧਨੌਲਾ।

ਵੱਲ

ਮਾਨਯੋਗ ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ,
ਬਰਨਾਲਾ।

ਨੰ: 527/

ਮਿਤੀ:19-07-2024

ਵਿਸ਼ਾ:

IOL chemicals and Pharmaceuticals Limited Factory VPO Fatehgarh Channa,
Near Village Dhaula Mansa road District Barnala Regarding the damage done to
the environment and Human lives by the release of chemical water into the drain
and the toxic gas fumes.

ਕਾਰਨ:

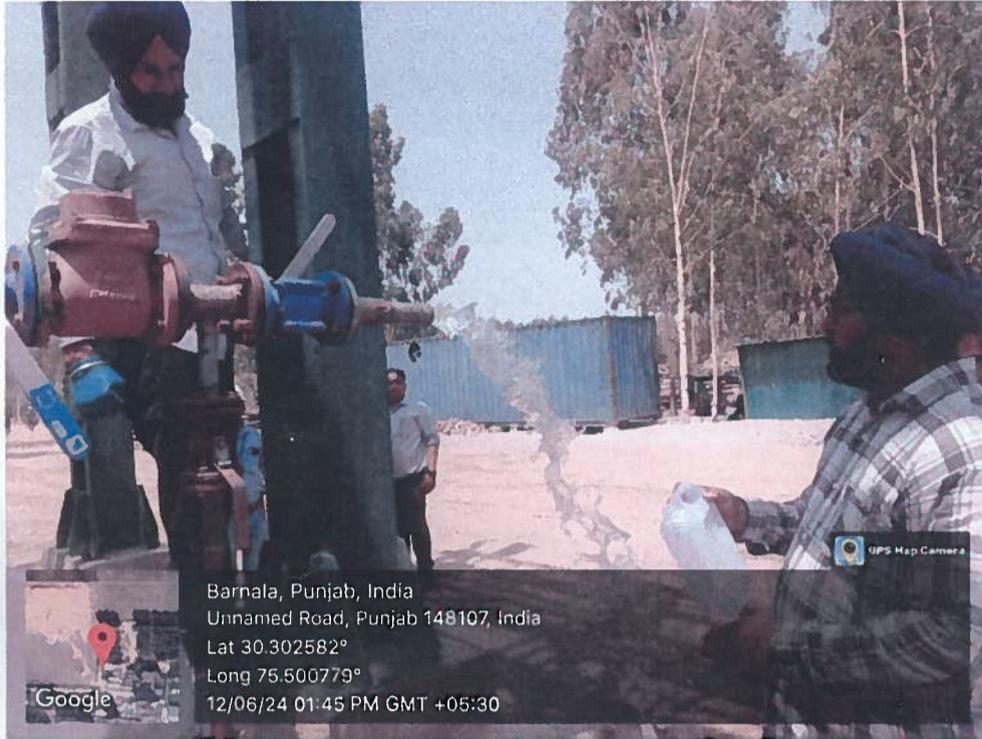
ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 2545/ ਮਿਤੀ:19-07-2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਦੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿੱਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਲਗਭਗ
6500 ਲੋਕਾਂ ਦਾ ਸਰਵੇ ਕੀਤਾ ਗਿਆ ਜਿਸ ਵਿੱਚ 198 ਚਮੜੀ ਦੇ ਮਰੀਜ਼ ਪਾਏਗੇ। ਗਰਮੀ ਦੇ ਮੌਸਮ ਨੂੰ ਦੇਖਦੇ ਹੋਏ ਇਹ
incidence ਠੀਕ ਜਾਪਦਾ ਹੈ।

ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਸੀਨੀਅਰ ਮੈਡੀਕਲ ਅਫਸਰ,
ਧਨੌਲਾ।

Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur



Ground Water Sampling by Joint Committee



Sampling of Treatment Facility Installed by Joint Committee at M/s IOL Chemicals & Pharmaceutical Ltd

Air emission sampling by Joint Committee at M/s IOL Chemicals & Pharmaceutical Ltd

Growth of crop in vicinity of M/s IOL Chemicals & Pharmaceutical Ltd

Wami

Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Barnala